

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 32 (THC) OF 2014

IN THE MATTER OF:

Kishan Paryavaran Sangharsh
Samiti. Jaipur

...Applicants(S)

VERSUS

State of Rajasthan & Ors

...Respondent(S)

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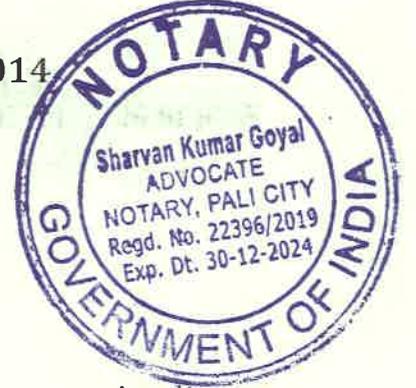
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BEFORE THE PRINCIPAL BENCH, NATIONAL GREEN TRIBUNAL, NEW
DELHI

ORIGINAL APPLICATION NO. 32 (THC) of 2014

(Civil Writ Petition No. 9503/2012)



Kishan Paryavaran Sangharsh Samiti, Jaitpur

...Applicant

Versus

District collector pali

... Respondents

**AFFIDAVIT CUM COMPLIANCE REPORT ON BEHALF OF
THE District COLLECTOR, PALI RAJASTHAN OF THE
ORDER DATED 07.12.2020, PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI.**

I, Ansh Deep S/o Kamal Dev Ralh, aged 32 years working as District Collector, Pali, at present Pali, do hereby solemnly State and affirm as under:-

1. That I am working as District Collector, Pali and I am well conversant with the facts and circumstances of the matter and as such competent to swear this affidavit on behalf of the District Collector, Pali.
2. That the Hon'ble Tribunal has passed order dated 07.12.2020 and as per this order compliance status is as under:-

- a. The Order for disconnection of a total of 82 industries in non-conforming area were issued by the Rajasthan State Pollution Control Board after 12.10.2015 out of these 76 connection have been disconnected by JVVNL Rest 6 orders of disconnection have been revoked by the RSPCB and JVVNL was directed to not issue electricity connection without revocation order from the State Board. Copy of the same is enclosed as Annexure-I.

- b. That the State Board has carried out 568 units survey and as per sampling reports Environmental compensation of Rs.10 lakh each has also been imposed

Ansh
जिला कलेक्टर
पाली (राज.)

Signed & Sworn before me
hence Attested

12.4.2021
NOTARY, PALI

by RSPCB on total of 14 nos. of CETP member units in order that the operation of the unit in Pali is not found to be in accordance with the discharge norms (Exceed the Inlet Standards of CETP). Copy of the list of such units is enclosed as Annexure-II.

c. The river Bandi has been inspected by joint team constituted by District Collector pali with members from RIICO, Revenue department and RSPCB. As per inspection, 35 nos. of units having domestic outlet in Bandi river were identified. These all units have been temporary closed down and after cleaning of river side with white wash/painting, start of operation permission is to be given. Copy of the list of such units is enclosed as Annexure-III.

d. That Two Teams have been constituted vide DM letter dated 10.12.2020, for carry out surprise visit of Industrial Area & Non-confirming areas of Pali city. (A. Team SDM-Pali, RSPCB, RIICO and Police department, Team B. Tehsildar-pali/Rohat, RSPCB, RIICO and Police department). A seprate Email ID and Whatsapp No. has been widely published in Pali to submit complaint/graviances regarding non-compliances of CETPs member units, illegal discharged in RIICO drain, Nallaha and in Bandi River and this team acted immediately as & when complaint received. Copy of the order is enclosed as Annexure-IV.

e. That SDM Pali has issued a order under Prohibition section 144 of Criminal Procedure Code 1973 dated 09.02.2021 regarding Textile processing in non-conforming area/Residential area of Pali City. Copy of the order is enclosed as Annexure-V.

f. That river dredging and canalizing upto industrial area (Nearby CETPs) has been started. That as per information, CETP has been disposed 12292.887 MT Sludge in CEMENT plants for co-process and at present about 1985 MT Sludge is stored and after moisture removing it may be sent for co-process as per HSW Rules-2016.

g. That transport department (RTO) has been constituted two vigilance teams and carried out checking of illegal tankers/vehicles. Reports of upto Mid March 2021 (Total- 1544 vehicle checked and 07 tanker seized so far). As per report no major irregularity were found to the department during this period.

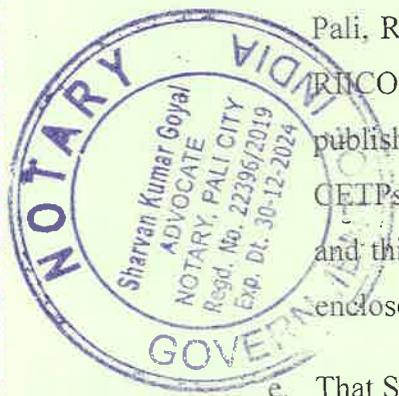
h. That as per medical and Health department survey and camp no majaor problems has been identified in villagers due to water pollution.

i. That as per Department of PHED potable water of Jawai Dam has been supply in all villages of Pali district (Specially Near-by Bandi River villages) since a long time, therefore no groundwater is being used for drinking purpose.

j. That weekly review meeting has been carried out and compliance submitted by all concern departments has been reviewed. That last meeting held on dated 5.4.2021. Copy of the meeting minutes is enclosed as Annexure-VI

Signed & Sworn before me hence Attested

12.14.2021
NOTARY, PALI



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जिला कलेक्टर
पाली (राज.)

3

In view of above it is requested that the affidavit cum compliance report may kindly be taken on record.

Place : Pali

Date : 12.4.2021



Ansh
DEPONENT
जिला कलेक्टर
पाली (राज.)

VERIFICATION

Verified at Pali, on this 12 day of April, 2021, I the above mentioned deponent do hereby verify that the contents of the above affidavit are true and correct, no part of it is false and nothing material has been concealed there from.

Place : Pali

Date : 12.4.2021



Identified By
As per..Self...

Ansh
DEPONENT
जिला कलेक्टर
पाली (राज.)
Signed & Sworn before me
hence Attested
[Signature]
12.4.2021
NOTARY, PALI

4

Action taken against Non confirming area textile industry list 12.04.21

क्र.सं.	उप-ग्रुप का नाम	उद्योग का नाम	पता	मण्डल मुख्याला के विद्युत कनेक्शन काटने के आदेश की दिनांक	रिमार्क
1	AEN CSD-I Pali	स्माईल पुत्र श्री युसुफ छिपा	प्लाट नं. 48 सिपाहियो का मोहल्ला, सुराणा सराय के पीछे पाली	12.10.2015	वर्तमान में मौके पर कोई भी कनेक्शन नहीं है।
2	AEN CSD-I Pali	जाकिर हसन	प्लाट नं. 25 मेवाड़ा चौक सिपाहियो का मोहल्ला पाली	12.10.2015	मौके पर विद्युत कनेक्शन काटा हुआ पाया गया। वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया।
3	AEN CSD-III Pali	नूर माहन्नद छिपा	प्लाट नं. 01 सुमेरपुर रोड रूपम होटल के सामने पाली	12.10.2015	मौके पर विद्युत कनेक्शन काटा हुआ पाया गया। वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया।
4	AEN CSD-III Pali	प्रदीप वैज्याव	प्लाट नं. 04 सुमेरपुर रोड पाली	12.10.2015	उक्त परिसर में रूप सुकन मार्केट चल रहा है जिसमें सदस्य सचीव के आदेश संख्या 2465 दिनांक 05.01.16 के अनुसार पुनः विद्युत कनेक्शन है।
5	AEN CSD-III Pali	जी.एस. टेक्सटाईल	प्लाट नं. 05 सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध नहीं है।
6	AEN CSD-III Pali	रेहमत प्रिन्टर्स	प्लाट नं. ए-69 सुमेरपुर रोड पाली	12.10.2015	परिसर बंद कनेक्शन नहीं।
7	AEN CSD-III Pali	मोतिवाला मिल्स	प्लाट नं. ए-5 बी, सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध नहीं है।
8	AEN CSD-III Pali	छिपा हसन मातिवाला	प्लाट नं. ए-6 सुमेरपुर रोड पाली	12.10.2015	परिसर बंद कनेक्शन नहीं।
9	AEN CSD-III Pali	स्माईल	प्लाट नं. ए-66 सुमेरपुर रोड पाली	12.10.2015	परिसर बंद कनेक्शन नहीं।
10	AEN CSD-III Pali	कासलुराम पुत्र श्री रतन जी लोढा	प्लाट नं. ए-64 सुमेरपुर रोड पाली	12.10.2015	परिसर बंद कनेक्शन नहीं।
11	AEN CSD-III Pali	आयुष प्रिन्ट	प्लाट नं. ए-8, सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध नहीं है।
12	AEN CSD-III Pali	मोहम्मद साबिर पुत्र श्री अब्दुल गफूर जी	प्लाट नं. ए-8 सी, सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध नहीं है।
13	AEN CSD-III Pali	क्लासिक फैब्रिक्स	प्लाट नं. ए-62, सुमेरपुर रोड पाली	12.10.2015	सिंगल फेज कनेक्शन चल रहा है। श्रीमान् उपजिला कलेक्टर पाली कार्यालय पत्रांक 21158 दिनांक 07.01.21 1601/0419
14	AEN CSD-III Pali	प्रकाश जी रांका	प्लाट नं. ए-60, सुमेरपुर रोड पाली	12.10.2015	परिसर बंद कनेक्शन नहीं।
15	AEN CSD-III Pali	इमरान प्रिन्ट	प्लाट नं. ए-9, सुमेरपुर रोड पाली	12.10.2015	वर्तमान में मौके पर कोई भी कनेक्शन नहीं है।
16	AEN CSD-III Pali	नूरानी इण्ड प्रोसेस	प्लाट नं. ए-58, सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध नहीं है।
17	AEN CSD-III Pali	फरीद पुत्र श्री करीम जी	प्लाट नं. ए-10 सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध नहीं है।
18	AEN CSD-III Pali	छिपा अब्दुल रहमान	प्लाट नं. ए-12 सुमेरपुर रोड पाली	12.10.2015	परिसर बंद कनेक्शन नहीं।
19	AEN CSD-III Pali	मोहम्मद सदीक पुत्र श्री अब्दुल गफूर	प्लाट नं. ए-54 सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध नहीं है।
20	AEN CSD-III Pali	अब्दुल रहीम	प्लाट नं. ए-14 सुमेरपुर रोड पाली	12.10.2015	परिसर बंद कनेक्शन नहीं।
21	AEN CSD-III Pali	दातार प्रिन्टर्स	प्लाट नं. ए-15 सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध नहीं है।
22	AEN CSD-III Pali	रीजवी प्रिन्ट	प्लाट नं. ए-19 सुमेरपुर रोड पाली	12.10.2015	मौके पर विद्युत कनेक्शन काटा हुआ पाया गया। वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया।
23	AEN CSD-III Pali	आजमी प्रिन्टर्स	प्लाट नं. ए-19 बी, सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध नहीं है।
24	AEN CSD-III Pali	के.जी.एन. प्रिन्ट	प्लाट नं. ए-21, सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध नहीं है।
25	AEN CSD-III Pali	नोवेल्टी प्रिन्टर्स	प्लाट नं. ए-22, सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध विच्छेद किया हुआ है।
26	AEN CSD-III Pali	मालानी डाईंग	प्लाट नं. ए-23, सुमेरपुर रोड पाली	12.10.2015	सिंगल फेज कनेक्शन चल रहा है। सदस्य सचीव के आदेश संख्या 2507 दिनांक 05.01.16 के अनुसार पुनः विद्युत संबंध किया गया। 1601/0420 (अशोक बडेरा के नाम से व्यवसायिक कनेक्शन है।)
27	AEN CSD-III Pali	मनीमद्रा इण्डस्ट्रीज	प्लाट नं. ए-24, सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध नहीं है।
28	AEN CSD-III Pali	लालचन्द लसोड	प्लाट नं. ए-25, सुमेरपुर रोड पाली	12.10.2015	मौके पर विद्युत कनेक्शन काटा हुआ पाया गया। वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया।
29	AEN CSD-III Pali	मेवाड़ा मिल्स	प्लाट नं. ए-27, सुमेरपुर रोड पाली	12.10.2015	मौके पर विद्युत कनेक्शन काटा हुआ पाया गया। वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया।
30	AEN CSD-III Pali	मोहम्मद स्माईल	प्लाट नं. ए-28, सुमेरपुर रोड पाली	12.10.2015	वर्तमान में मौके पर कोई भी कनेक्शन नहीं है।
31	AEN CSD-III Pali	राजभाई रांका	प्लाट नं. ए-30, सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध नहीं है।
32	AEN CSD-III Pali	झालम टेक्सटाईल	प्लाट नं. ए-31, सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध नहीं है।
33	AEN CSD-III Pali	सुनिल कवाड़	प्लाट नं. ए-37, सुमेरपुर रोड पाली	12.10.2015	परिसर बंद कनेक्शन नहीं।
34	AEN CSD-III Pali	गुडलक इण्ड प्रोसेस	प्लाट नं. ए-34, सुमेरपुर रोड पाली	12.10.2015	विद्युत पोल से विद्युत संबंध विच्छेद किया हुआ है।

जिला कलेक्टर
पाली (राज.)



Signed & Sworn before me
hence Attested

12.4.2021
NOTARY, PALI

35	AEN CSD-III Pali	प्रकाश जी शर्मा मैसर्स महालक्ष्मी टैक्सटाईल	प्लॉट नं. ए-51, सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध नहीं है।
36	AEN CSD-III Pali	मैसर्स एम.एम.आई इण्डस्ट्रीज	प्लॉट नं. ए-52, सुमेरपुर रोड पाली	12.10.2015	विद्युत संबंध पहले से ही विच्छेद हो रखा है।
37	AEN CSD-III Pali	मैसर्स महालक्ष्मी कोट इण्डिया	प्लॉट नं. 5, सुमेरपुर रोड पाली	12.10.2015	वर्तमान में मौके पर कोई भी कनेक्शन नहीं है।
38	AEN CSD-III Pali	मैसर्स अग्रवाल टैक्सटाईल्स	प्लॉट नं. 6-7, सुमेरपुर रोड पाली	12.10.2015	वर्तमान में मौके पर कोई भी कनेक्शन नहीं है।
39	AEN CSD-I Pali	मैसर्स संदीप फिनिशिंग	प्लॉट नं. 17, रामलीला मैदान पाली	12.10.2015	मौके पर विद्युत कनेक्शन काटा हुआ पाया गया। वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया।
40	AEN CSD-I Pali	मैसर्स नवकार फिनिशिंग सी/ओ मि. दिलीप कटरेला	प्लॉट नं. 18, रामलीला मैदान पाली	12.10.2015	मौके पर विद्युत कनेक्शन काटा हुआ पाया गया। वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया।
41	AEN CSD-I Pali	मैसर्स जिनेश्वर फेल्ड फिनिशिंग	प्लॉट नं. 19, रामलीला मैदान पाली	12.10.2015	मौके पर विद्युत कनेक्शन काटा हुआ पाया गया। वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया।
42	AEN CSD-I Pali	मोहम्मद सलीम पुत्र श्री बाबु भाई	प्लॉट नं. 3, न्यू घोसीकॉलोनी, मण्डिया रोड, पाली	12.10.2015	वर्तमान में मौके पर कोई भी कनेक्शन नहीं है।
43	AEN CSD-I Pali	मैसर्स भारत डाईंग	केरिया दरवाजा पाली	12.10.2015	मौके पर कोई कनेक्शन नहीं पाया गया।
44	AEN CSD-I Pali	मंजुर डाईंग	मोची कॉलोनी, केरिया दरवाजा, पाली	12.10.2015	मौके पर कोई कनेक्शन नहीं पाया गया। पूर्व में दिनांक 29.06.2016 को कनेक्शन काट दिया गया था।
45	AEN CSD-I Pali	अरुणा डाईंग	उम्मेद मिल के पीछे तालाब की पाल पाली।	12.10.2015	वर्तमान में मौके पर धुलाई का कार्य नहीं होता पाया गया। मौके पर विद्युत कनेक्शन का उपयोग चौकीदार रूम में चलता पाया गया। सदस्य सचिव आदेश संख्या 2477 दि. 05.01.2016 के अनुसार विद्युत संबंध जोड़ा गया।
46	AEN CSD-III Pali	मैसर्स मोहम्मद रमजान पुत्र श्री यासिन भाई	प्लॉट नं. 8, हैदर कॉलोनी पाली	12.10.2015	विद्युत संबंध नहीं है।
47	AEN CSD-III Pali	एम. दातार (युसुफ भाई पड़ेवाला)	प्लॉट नं. 12-14, हैदर कॉलोनी पाली	12.10.2015	विद्युत संबंध नहीं है।
48	AEN CSD-III Pali	मोहम्मद शरीफ	हैदर कॉलोनी, पाली।	12.10.2015	ईकाइ का विद्युत कनेक्शन काटा हुआ पाया गया।
49	AEN CSD-III Pali	मैसर्स न्यू मारत हैण्ड प्रोसेस	प्लॉट नं. 76, हैदर कॉलोनी पाली	12.10.2015	वर्तमान में मौके पर कोई भी कनेक्शन नहीं है।
50	AEN CSD-III Pali	मैसर्स मोहम्मद इकबाल पुत्र श्री युसुफ	प्लॉट नं. 83, हैदर कॉलोनी पाली	12.10.2015	ईकाइ का विद्युत कनेक्शन काटा हुआ पाया गया।
51	AEN CSD-III Pali	मैसर्स सुफी हैण्ड प्रोसेस	प्लॉट नं. 70, हैदर कॉलोनी पाली	12.10.2015	वर्तमान में मौके पर कोई भी कनेक्शन नहीं है।
52	AEN CSD-III Pali	यनुस पुत्र श्री अयुब	हैदर कॉलोनी, पाली।	12.10.2015	वर्तमान में मौके पर कोई भी कनेक्शन नहीं है।
53	AEN CSD-III Pali	मैसर्स मोहम्मद आबिद पुत्र श्री सदीक	हैदर कॉलोनी, पाली।	12.10.2015	वर्तमान में मौके पर कोई भी कनेक्शन नहीं है।
54	AEN CSD-III Pali	मैसर्स लक्की हैण्ड प्रोसेस	हैदर कॉलोनी, पाली।	12.10.2015	ईकाइ का विद्युत कनेक्शन काटा हुआ पाया गया।
55	AEN CSD-III Pali	मैसर्स नेशनल हैण्ड प्रोसेस	रुणेचा कॉलोनी, हैदर कॉलोनी के पीछे, पाली	12.10.2015	वर्तमान में मौके पर कोई भी कनेक्शन नहीं है।
56	AEN CSD-III Pali	मैसर्स महालक्ष्मी बाल मंदिर उच्च प्राथमिक विद्यालय	रुणेचा कॉलोनी, हैदर कॉलोनी के पीछे, पाली	12.10.2015	ईकाइ का विद्युत कनेक्शन काटा हुआ पाया गया।
57	AEN CSD-III Pali	मैसर्स छिपा असलम पुत्र श्री फरीद	हैदर कॉलोनी, पाली।	12.10.2015	वर्तमान में मौके पर कोई भी कनेक्शन नहीं है।
58	AEN CSD-III Pali	मैसर्स कविता प्रोसेस	बजरंगबाड़ी पाली।	12.10.2015	ईकाइ का विद्युत कनेक्शन काटा हुआ पाया गया।
59	AEN CSD-III Pali	मैसर्स सनलाईट इण्डस्ट्रीज	बजरंगबाड़ी पाली।	12.10.2015	ईकाइ का विद्युत कनेक्शन काटा हुआ पाया गया।
60	AEN CSD-III Pali	मैसर्स खमाराम जी	बजरंगबाड़ी पाली।	12.10.2015	मौके पर विद्युत कनेक्शन काटा हुआ पाया गया। वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया।
61	AEN CSD-III Pali	मैसर्स लालबाग	बजरंगबाड़ी पाली।	12.10.2015	मौके पर विद्युत कनेक्शन काटा हुआ पाया गया। वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया।
62	AEN CSD-I Pali	मैसर्स मोगी डाईंग (युसुब मोगी)	हॉटल अम्बा विलास के पास पाली	12.10.2015	मौके पर विद्युत कनेक्शन काटा हुआ पाया गया। वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया।
63	AEN CSD-I Pali	प्लॉट नं. 85	प्लॉट नं. 85 रामदेव रोड पाली	12.10.2015	उक्त नाम से कोई कनेक्शन नहीं पाया गया
64	AEN CSD-I Pali	मैसर्स सूनलाईट डाईंग	सी/ओ मंजुर डाईंग खेताराम चर्कल रामदेव रोड पाली	12.10.2015	विद्युत संबंध नहीं है।
65	AEN CSD-I Pali	शबीर भाई	गांधी नगर, पाली।	12.10.2015	उक्त परिसर बन्द है तथा कोई कार्य नहीं हो रहा है। तथा विद्युत सम्बंध नहीं है।
66	AEN CSD-I Pali	मैसर्स नाथुसिंह	अम्बेडकर सर्कल पाली।	12.10.2015	मौके पर विद्युत कनेक्शन काटा हुआ पाया गया। वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया।
67	AEN CSD-I Pali	मैसर्स कुलदीप जी	अम्बेडकर सर्कल पाली।	12.10.2015	उक्त नाम से कोई कनेक्शन नहीं पाया गया
68	AEN CSD-III Pali	मंवर चौबरी पुत्र श्री मूराराम का बेरा, ।।	इंदिरा कॉलोनी बापू नगर पाली।	12.10.2015	वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया। ईकाइ में कोई मशीनरी स्थापित नहीं पाई गई

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69	AEN CSD-III Pali	मंवर चौधरी पुत्र श्री मूराराम का बेरा, । एण्ड ।।	इंदिरा कॉलोनी पाली।	12.10.2015	वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया। ईकाई में कोई मशीनरी स्थापित नहीं पाई गई
70	AEN CSD-III Pali	नारायण लाल चौधरी पुत्र श्री मूराराम चौधरी	इंदिरा कॉलोनी पाली।	12.10.2015	वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया। ईकाई में कोई मशीनरी स्थापित नहीं पाई गई
71	AEN CSD-I Pali	मैसर्स स्वास्तिक टेक्स प्रिन्ट प्रा. लि.	ईरुआई हॉस्पिटल के पीछे गांधी नगर पाली	12.10.2015	उक्त परिसर में कपडा धुलाई कार्य नहीं चल रहा है परिसर में विद्युत का उपयोग फाल्डिंग कार्य में किया जा रहा है। श्रीमान सदस्य सचिव आदेश संख्या 2471 दिनांक 05.01.2016 के अनुसार विद्युत सम्बंध जोड़ा गया।
72	AEN CSD-I Pali	मैसर्स विक्रम सिंह परिहार,	कुलदीप सर्विस सेन्टर के पीछे अम्बेडकर सर्किल पाली	09.11.2017	विद्युत सम्बंध नहीं है।
73	AEN CSD-I Pali	मैसर्स मंजु डाईंग	रामदेव रोड खेतेशवर प्याड के पास पाली	18.12.2017	विद्युत सम्बंध नहीं है।
74	AEN CSD-I Pali	मैसर्स श्री इकबाल पुत्र श्री युसुफ जी	सिपाहियों का बास सुराणा धर्मशाला के पीछे पुराना बस स्टेण्ड पाली	18.12.2017	मौके पर परिसर बन्द पाया गया तथा परिसर में कोई विद्युत कनेक्शन नहीं पाया गया।
75	AEN CSD-I Pali	मैसर्स श्री फकीर मोहम्मद पुत्र श्री मोहम्मद रफीक	प्लॉट नं. -8 सिपाहियों का बास सुराणा धर्मशाला के पीछे पुराना बस स्टेण्ड पाली	18.12.2017	मौके पर विद्युत कनेक्शन काटा हुआ पाया गया। वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया।
76	AEN CSD-I Pali	मैसर्स श्री इकबाल पुत्र श्री ईमरान श्री	आशापुरा नगर पाली	18.12.2017	मौके पर विद्युत कनेक्शन काटा हुआ पाया गया। वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया।
77	AEN CSD-I Pali	मैसर्स फतेहराज माली का बेरा	वेकटेश मार्ग पाली	SDM Closed	मौके पर विद्युत सम्बंध विच्छेद पाया गया। तथा किसी प्रकार की धुलाई का कार्य नहीं किया जाना पाया गया।
78	AEN CSD-I Pali	मैसर्स इब्राहिम पुत्र श्री हेसैन छीपा	छीपा का मोईला बास पाली	05.02.2018	उक्त परिसर में कोई कनेक्शन नहीं है
79	AEN CSD-I Pali	मैसर्स बॉम्बे फ़ैल्ट	102, जंगीवाड़ा कोतवाली पुलिस थाने के पास पाली।	26.05.2018	मौके पर विद्युत कनेक्शन काटा हुआ पाया गया। वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया।
80	AEN CSD-I Pali	मैसर्स मारत डाईंग	केरिया दरवाजा, रामद्वारा के सामने, पाली	30.10.2018	मौके पर कोई कनेक्शन नहीं पाया गया।
81	AEN CSD-III Pali	मंवर चौधरी किसान केसरी	151, बापू नगर कॉलेज रोड पाली।	15.02.2019	वर्तमान में वस्त्र धुलाई एवं प्रिंटिंग का कार्य नहीं पाया गया। ईकाई में कोई मशीनरी स्थापित नहीं पाई गई
82	AEN CSD-III Pali	ज्ञानचंद बालोटा	बुन्द्यावन नगर ए-संतुरी गार्डन के पास पाली।	18.10.2019	सदस्य सचिव के आदेश संख्या 3055 दिनांक 26.03.21 के अनुसार विद्युत सम्बंध जोड़ा गया।



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जिला कलेक्टर
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List of Industry of Imposed Environment Compensation

Sr. No.	Name of Unit	Address
1.	M/s. Chhipa Yakub Ibrahim	E-246, Punayata Industrial Area, Pali
2.	M/s. Jyoti Fabrics	F-276, Mandia Road Industrial Area, Pali
3.	M/s. Jagdamba Process	E-234, Punayata Industrial Area, Pali
4.	M/s. Blue Chip Fabrics Pvt. Ltd.,	R-400-401, Mandia Road Industrial Area, Pali
5.	M/s. Ganesh Textile	F-95, Punayata Industrial Area, Pali
6.	M/s. Khwaja Dyeing Company	E-23, Mandia Road Industrial Area, Pali
7.	M/s. Pooja Fab Tex Pvt. Ltd.	R-407 (A), Mandia Road Industrial Area, Pali
8.	M/s. Saurabh Bleaching	GS-125, Punayata Industrial Area, Pali
9.	M/s. Sangam Process	E-33, Mandia Road Industrial Area, Pali
10.	M/s. Shanti Textile Industries	F-164, Mandia Road Industrial Area, Pali
11.	M/s. Shree Kant Processors Pvt. Ltd	F-307 (B), Mandia Road Industrial Area, Pali
12.	M/s. Vinod Industries	F-220-222, Mandia Road Industrial Area, Pali
13.	M/s. Usha Processors	F-133, Mandia Road Industrial Area, Pali
14.	M/s. Vijay Anand Textile	F-28, Mandia Road Industrial Area, Pali

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Annexure-III



Action taken by RO, RSPCB, Pali

Sr. No.	Name of Unit	Date of inspection by Team	Deficiency found in Survey	Closure issued by RO on dated	Reinspection by Team on dated
1	M/s. Aruna Finishing Works, F-16, PIA, Pali	26.02.2021	ठोस कचरा पाया गया	02.03.2021	04.03.2021 & 05.03.2021
2	M/s. Manoj Felt Finishing Works, F-15, PIA, Pali	26.02.2021	ठोस कचरा पाया गया	02.03.2021	04.03.2021 & 05.03.2021
3	M/s. Gajanand Dyeing Industries, F-14, PIA, Pali	26.02.2021	5 आउटलेट एवं ठोस कचरा पाया गया	02.03.2021	04.03.2021 & 05.03.2021
4	M/s. Gaurav Textiles, F-8, PIA, Pali	26.02.2021	2 आउटलेट पाए गए	02.03.2021	04.03.2021 & 05.03.2021
5	M/s. Samiksha Process House, F-4, PIA, Pali	26.02.2021	1 आउटलेट एवं ठोस कचरा फेकने के अवशेष पाए गए	02.03.2021	04.03.2021 & 05.03.2021
6	M/s. Rajneesh Karnawat, F-3, PIA, Pali	26.02.2021	1 आउटलेट पाया गया	02.03.2021	04.03.2021 & 05.03.2021
7	M/s. Chandraprabhu Fabrics, F-2, PIA, Pali	26.02.2021	2 आउटलेट एवं ठोस कचरा पाया गया	02.03.2021	04.03.2021 & 05.03.2021
8	M/s. Shree Dyeing Process, F-1, PIA, Pali	26.02.2021	5 आउटलेट एवं ठोस कचरा फेकने के अवशेष पाए गए तथा दीवार पर 2 जगह पर रंगीन निशान पाये गये	02.03.2021	04.03.2021 & 05.03.2021
9	M/s. Royal Finishing Works, E-348-A, MRIA, Pali	26.02.2021	1 आउटलेट एवं ठोस कचरा पाया गया	02.03.2021	04.03.2021 & 05.03.2021
10	M/s. Devichand Lodha, E-347, MRIA, Pali	26.02.2021	3 पक्के नालीनुमा आउटलेट पाये गये	02.03.2021	04.03.2021 & 05.03.2021

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11	M/s. Vipul Kumar Dakliya, F-18, PIA, Pali	26.02.2021	3 आउटलेट पाए गए	02.03.2021	09.03.2021 & 10.03.2021
12	M/s. Kamlesh Kumar Ugamraj, F-17, PIA, Pali	26.02.2021	3 आउटलेट एवं ठोस कचरा फेकने के अवशेष दीवार पर पाये गये	02.03.2021	09.03.2021 & 10.03.2021
13	M/s. Pushpatraj Sohanlal, F-7, PIA, Pali	26.02.2021	1 आउटलेट एवं ठोस कचरा फेकने के अवशेष पाए गए	02.03.2021	09.03.2021 & 10.03.2021
14	M/s. V Prakash & Company, F-5, PIA, Pali	26.02.2021	1 आउटलेट एवं ठोस कचरा फेकने के अवशेष पाए गए	02.03.2021	09.03.2021 & 10.03.2021
15	M/s. Prince Fab Tex, F-322-A, MRIA, Pali	26.02.2021	ठोस कचरा पाया गया	02.03.2021	09.03.2021 & 10.03.2021
16	M/s. Prachi Fab Tex, F-317, MRIA, Pali	26.02.2021	1 आउटलेट एवं ठोस कचरा पाया गया	02.03.2021	09.03.2021 & 10.03.2021
17	M/s. K. B. Syncotex Pvt. Ltd., F-9-10, PIA, Pali	26.02.2021	1 आउटलेट पाया गया	02.03.2021	07.04.2021
18	M/s. Sumit Process, F-6, PIA, Pali	26.02.2021	2 आउटलेट एवं ठोस कचरा फेकने के अवशेष पाए गए तथा सुरक्षा दीवार पर रंगीन निशान पाया गया	02.03.2021	07.04.2021
19	M/s. Shree Printers (Pinnu Industries), F-316, MRIA, Pali	26.02.2021	दीवार के पीछे ठोस कचरा पाया गया	02.03.2021 & 08.04.2021	07.04.2021
20	M/s. Sabbawat Engineering Works, F-316-A, MRIA, Pali	26.02.2021	4 आउटलेट एवं ठोस कचरा पाया गया एवं 4 आउटलेटों में से 2 आउटलेट फैक्ट्री के पीछे बने शौचालय एवं स्नानघर के पाये गये	02.03.2021	07.04.2021
21	M/s. Neelkanth Textiles, F-322, MRIA, Pali	26.02.2021	2 आउटलेट एवं ठोस कचरा पाया गया	02.03.2021	07.04.2021
22	M/s. F.J. Iron Industries, E-410, MRIA, Pali	26.02.2021	2 आउटलेट एवं ठोस कचरा पाया गया	02.03.2021	07.04.2021

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23	M/s. Jain Finishing (Mohit Industries), F-326-327, MRIA, Pali	26.02.2021	1 आउटलेट पाया गया	02.03.2021 & 08.04.2021	07.04.2021
24	M/s. Somnath Textile, F-254, PIA, Pali	15.03.2021 & 24.03.2021	ठोस कचरा पाया गया एवं सुरक्षा दीवार तथा सुरक्षा दीवार से ऊपर लगभग 5 फुट तक सफेदी की हुई पाई गई	25.03.2021	07.04.2021
25	M/s. Pawan Textile Mills, F-261, PIA, Pali	15.03.2021 & 24.03.2021	1 आउटलेट एवं ठोस कचरा पाया गया	25.03.2021	07.04.2022
26	M/s. Kavita Fabrics, F-263, PIA, Pali	15.03.2021 & 24.03.2021	2 आउटलेट एवं ठोस कचरा पाया गया	25.03.2021	07.04.2023
27	M/s. Kavita Process, F-264, PIA, Pali	15.03.2021 & 24.03.2021	सुरक्षा दीवार के नीचे से एक जगह से ऐसा प्रतीत हुआ की अपशिष्ट जल रीसकर नदी की ओर आता है अपशिष्ट जल की लिटमस पेपर पर pH लगभग 10 से 11 प्राप्त हुई।	25.03.2021	07.04.2024
28	M/s. Mahaveer Industries, F-265, PIA, Pali	15.03.2021 & 24.03.2021	ठोस कचरा पाया गया एवं सुरक्षा दीवार के नीचे से एक जगह से ऐसा प्रतीत हुआ की अपशिष्ट जल रीसकर नदी की ओर आता है अपशिष्ट जल की लिटमस पेपर पर pH लगभग 10 से 11 प्राप्त हुई।	25.03.2021	07.04.2025
29	M/s. Tulsi Cotton Mills (Unit-II), F-266, PIA, Pali	15.03.2021 & 24.03.2021	2 आउटलेट एवं ठोस कचरा फेकने के अवशेष पाए गए	25.03.2021	07.04.2026
30	M/s. Jilani Fabrics, F-268, PIA, Pali	15.03.2021 & 24.03.2021	4 आउटलेट एवं ठोस कचरा पाया गया	25.03.2021	07.04.2027
31	M/s. BMC Rubiya, F-302 (B), MRIA, Pali	15.03.2021 & 24.03.2021	10 आउटलेट एवं ठोस कचरा पाया गया	26.03.2021	
32	M/s. S.K. Finishing, F-306 (B), MRIA, Pali	15.03.2021 & 24.03.2021	ठोस कचरा पाया गया तथा ईकाई की दीवार से लगभग 20 फुट पीछे की ओर 1 आउटलेट पाया गया जिससे ऐसा प्रतीत होता है की अपशिष्ट जल नदी की ओर छोड़ा जाता होगा अपशिष्ट जल की लिटमस पेपर पर pH लगभग 7 प्राप्त हुई	25.03.2021	

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जिला कलेक्टर
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33	M/s. Kapil Industries, F-305 (B), MRIA, Pali	15.03.2021 & 24.03.2021	2 आउटलेट पाये गये	25.03.2021	
34	M/s. Shankheshwar Felt, F-305 (A), MRIA, Pali	15.03.2021 & 24.03.2021	ठोस कचरा पाया गया	25.03.2021	
35	M/s. Arihant Finishing, F-305, MRIA, Pali	15.03.2021 & 24.03.2021	ठोस कचरा पाया गया	25.03.2021	

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जिला कलेक्टर
पाली (राज.)

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hence Attested

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12.4.2021
NOTARY, PALI

राजस्थान सरकार
कार्यालय जिला कलेक्टर, पाली
क्रमांक/सामान्य/एन.जी.टी./2020/4311

दिनांक : 10-12-2020

—: आदेश :—

माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के ओ0ए0 संख्या 32/2014, आदेश दिनांक 07.12.2020 की अनुपालना में पाली में बांडी नदी के किनारे स्थित औद्योगिक क्षेत्र एवं गैर औद्योगिक क्षेत्र में संचालित इकाइयाँ एवं सीईटीपी का निरीक्षण/पर्यवेक्षण करने हेतु निम्नानुसार कमेटी का तुरन्त प्रभाव से गठन किया जाता है—

कमेटी - प्रथम	कमेटी - द्वितीय
उपखण्ड अधिकारी, पाली - अध्यक्ष	तहसीलदार पाली - अध्यक्ष
क्षेत्रीय प्रबन्धक, रीको, पाली - सदस्य	उप प्रबन्धक, रीको - सदस्य
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल का प्रतिनिधि - सदस्य	क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, पाली - सदस्य
थानाधिकारी, संबंधित थाना - सदस्य	थानाधिकारी, संबंधित थाना - सदस्य

उक्त कमेटी निम्न कार्य करेगी -

1. उद्योगों के रोस्टर प्लान को सही रूप से लागू करवाना।
2. रोस्टर प्लान संचालन का आकस्मिक निरीक्षण करना।
3. उल्लंघन करने वाली एवं अवैद्य संचालित औद्योगिक इकाइयों के विरुद्ध सख्त कार्यवाही करना।
4. प्रदूषित जल का अवैद्य निस्त्राव करने वाली औद्योगिक इकाई का चिन्हिकरण कर उसके विरुद्ध दण्डात्मक कार्यवाही करना।
5. सीईटीपी एवं अन्यत्र लगे सीसीटीवी फुटेज का विश्लेषण करते हुए दोषी इकाई के विरुद्ध कार्यवाही करना।
6. उक्त कमेटी आमजन से आने वाली शिकायतों का व्यवस्थित संधारण एवं उसके युक्तियुक्त निस्तारण बाबत एक ई-मेल आई.डी. एवं फोन नम्बर, भी अखबार में साया करायेगी। जिस पर आम नागरिक प्रदूषण फैलाने वाली इकाई की शिकायत दर्ज करवा सकता है।
7. प्रत्येक सप्ताह होने वाली एन.जी.टी. की रिव्यू बैठक में उक्त कमेटी उनके द्वारा किये गये निरीक्षणों का ब्यौरा एवं दण्डात्मक कार्यवाही का विवरण तथा आम जन से प्राप्त होने वाली परिवेदनाओं के निस्तारण का प्रगति प्रतिवेदन निर्धारित प्रारूप में प्रस्तुत करेगी।

हाल ही में एन.जी.टी. न्यायालय में उनके द्वारा दिये गये निर्देशों की पालना में बरती जा रही कोताही को अत्यन्त ही गंभीरता से लिया गया है। अतः दोनों कमेटी के सदस्यों को निर्देशित किया जाता है कि माननीय न्यायालय द्वारा दिये गये निर्देशों की अक्षरशः पालना

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जिला कलेक्टर
पाली (राज.)

Signed & Sworn before me
hence Attested

[Signature]
12.12.2020

NOTARY, PALI

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सुनिश्चित करते हुए प्रभावी कार्यवाही करते हुए पालना प्रतिवेदन से साप्ताहिक रूप से अवगत कराना सुनिश्चित करें।

Ansh

(अंश दीप)

जिला कलक्टर, पाली

क्रमांक: सामान्य/एन.जी.टी./2020/4312

दिनांक: 10-12-2020

प्रतिलिपि:- निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. अतिरिक्त जिला कलक्टर, पाली।
2. उपखण्ड अधिकारी, पाली।
3. तहसीलदार, पाली
4. क्षेत्रीय प्रबंधक, रीको, पाली।
5. उप महाप्रबंधक, रीको, पाली।
6. आयुक्त, नगरपरिषद, पाली को भेजकर लेख है कि नगर परिषद सीमा क्षेत्र में कार्यरत अवैध इकाइयों के विरुद्ध कार्यवाही के दौरान आप द्वारा उक्त कमेटियों को सहयोग करते हुए आवश्यक कार्यवाही करें।
7. थानाधिकारी, संबंधित थाना।
8. रक्षित पत्रावली।



Ansh
जिला कलेक्टर
पाली (राज.)

Ansh
(अंश दीप)

जिला कलक्टर, पाली

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hence Attested

[Signature]
12.12.2021
NOTARY, PALI

राजस्थान सरकार

कार्यालय उप जिला मजिस्ट्रेट, पाली

क्रमांक/न्याय/2021/ 206

14
Annexure V

दिनांक:- 9/2/2021.

आदेश

(निषेधाज्ञा अंतर्गत धारा 144 दण्ड प्रक्रिया संहिता 1973)

उपखण्ड मुख्यालय पाली पर कपड़ा प्रसंस्करण की औद्योगिक ईकाईयां स्थापित है, जो विधिवत रूप से औद्योगिक क्षेत्र में ही संचालित हो रही है। औद्योगिक क्षेत्र के अलावा अन्य क्षेत्रों अर्थात् आवासीय व अन्य स्थानों पर कुछ व्यक्तियों द्वारा बिना सक्षम स्वीकृति कपड़ा प्रसंस्करण की अवैध ईकाईयां स्थापित/संचालित की जाकर बांडी नदी सहायक नालों एवं पर्यावरण को भारी नुकसान पहुँचाने के साथ ही मानव जीवन एवं उसके स्वास्थ्य को खतरा पैदा कर रहे है। उक्त अनाधिकृत ईकाईयों पर समय-समय पर कार्यवाही की जाने के उपरान्त भी वो पूर्ण रूप से प्रतिबन्धित नहीं हो रही है।

अतः मैं उत्सव कौशल, उप जिला मजिस्ट्रेट, पाली दण्ड संहिता की धारा 144 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए जनहित में पाली उपखण्ड मुख्यालय पर कपड़ा प्रसंस्करण की औद्योगिक ईकाईयां, जो विधिवत रूप से औद्योगिक क्षेत्र में संचालित हो रही है के अलावा, अन्य क्षेत्रों अर्थात् आवासीय व अन्य स्थानों पर बिना सक्षम स्वीकृति कपड़े प्रसंस्करण की संचालित इकाईयों को दिनांक 31.03.2021 तक के लिए प्रतिबन्धित करता हूँ।

इस आदेश की अवहेलना करने वाले व्यक्ति अथवा व्यक्तियों पर भारतीय दण्ड संहिता की धारा 188 के अन्तर्गत अभियोग चलाया जा सकेगा।

चूँकि यह आदेश जनहित में जारी किया गया है एवं अत्यावश्यक प्रकृति का है तथा व्यक्तिगत तामिल करवाया जाना संभव नहीं है। अतः एक पक्षीय जारी किया जाता है। संबद्ध विभाग एवं सूचना एवं जन सम्पर्क अधिकारी व्यापक प्रचार-प्रसार द्वारा आम जनता को सूचित करेंगे।

यह आदेश आज दिनांक 09 फरवरी 2021 को मेरे हस्ताक्षर एवं कार्यालय मुद्रा से जारी किया गया।



(उत्सव कौशल)
आई.ए.एस.

उप जिला मजिस्ट्रेट
पाली

दिनांक:- 9/2/2021.

क्रमांक/न्याय/2021/ 207-222.

प्रतिलिपि निम्नलिखित को सूचनार्थ, पालनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :

1. श्रीमान जिला मजिस्ट्रेट महोदय, पाली
2. श्रीमान पुलिस अधीक्षक महोदय, पाली
3. श्रीमान अति. जिला मजिस्ट्रेट, पाली
4. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, पाली
5. उपअधीक्षक पुलिस पाली शहर/ग्रामीण
6. महाप्रबंधक जिला उद्योग केन्द्र पाली

Signed & Sworn before me
hence Attested

12.4.2021
NOTARY, PALI

30 अप्रैल

7. क्षेत्रीय प्रबंधक रिको, पाली
8. उप निदेशक कृषि विस्तार पाली
9. तहसीलदार, पाली
10. विकास अधिकारी, पंचायत समिति पाली
11. आयुक्त नगर परिषद पाली
12. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदुषण नियंत्रण मण्डल, पाली
13. सूचना एवं जनसम्पर्क अधिकारी, पाली
14. अति. प्रशासनिक अधिकारी / अति. निजी सचिव, जिला मजिस्ट्रेट, पाली / निजी सहायक, अति. जिला मजिस्ट्रेट, पाली
15. नोटिस बोर्ड कार्यालय जिला मजिस्ट्रेट, पाली / जिला पुलिस अधीक्षक पाली / उप जिला मजिस्ट्रेट पाली / तहसीलदार पाली / विकास अधिकारी पंचायत समिति पाली / आयुक्त नगर परिषद पाली / थानाधिकारी पुलिस थाना कोतवाली / सदर / ट्रांसपार्ट नगर / औद्योगिक क्षेत्र पाली
16. रक्षित पत्रावली

Amh
जिला कलेक्टर
पाली (राज.)



Amh
उप जिला मजिस्ट्रेट
पाली

Signed & Sworn before me
hence Attested
[Signature]
12.14.2021
NOTARY, PALI

MINUTES OF MEETING

In compliance of order passed by Hon'ble National Green Tribunal (NGT) on dated 07/12/2020, in matter of OA- 32/2014 Kisan Paryavaran Sangharsh Samittee V/s State of Rajasthan and Others, review meeting was conducted under chairmanship of the Additional District Collector, Pali on dated **05/04/2021**. List of Participants is being attached as ANNEXURE-I.

During meetings status of compliance of directions issued vide above order was reviewed and assessed under -

S. No.	Direction Passed by Hon'ble Tribunal	Concerned Department/ Stakeholder & time line	Status of earlier Compliance and direction given to concerned department
I	The concerned authorities in the state should implement the upgraded/revised Action Plan suggested by the Committee.	Department of Agriculture, Department of Health, Water Resources, Environment Department, Transport Department, Central Ground Water Board (CGWB), RSPCB, LSG & RIICO	The concerned stakeholder departments have initiated/ completed action for compliance of assigned targets in the Action Plan suggested by Court Commissioner. The department wise present status is being mentioned in respective points.
II	The Secretary, Department of Agriculture, Government of Rajasthan shall get an assessment done on loss of agriculture to the farmers/villagers, on the damages caused to agriculture land by use of contaminated water of river Bandi as well as to the wells in nearby area and submit a report within one	Department of Agriculture Time Line - one Month	A committee and co-ordination team of the subject experts had been constituted by the Joint Secretary Agriculture (Group-I) & the District Collector Pali vide their letter no. प.12(1)कृषि-1/इनपुट /2019/दिनांक 07-02-2019 and letter no. 282 dated 03/02/2019, respectively. To assess loss of agriculture and damages caused to agriculture land as well as to the water quality of wells in nearby areas due to use of contaminated water of river Bandi, total 5162 samples of soil and 641



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	<p>month, suggesting compensation to the farmers (one time ex-gratia).</p>		<p>samples of ground water were collected, analyzed and tabulated by the committee. Besides, the committee had also collected revenue records, crop yield records, crop cutting records and details of Khasra irrigated by ground water from all affected villages. All these data were compared and detailed report has been prepared. Further, in matter of compensation to farmers (one time ex-gratia), study was conducted by these committees. Detailed study report prepared by committee has already been submitted before Hon'ble NGT. Thus the action about this point is completed.</p> <p>Further, in order to generate awareness among villagers, IEC activities are still being organized by the department. As per information, during year 2019-2020, total 107 camps have been organized and 2450 farmers had been benefitted in these camps.</p> <p>That officials of Agriculture department reported that total camp/training/awareness programs from 2019-2020 & 2020-2021 is 142 has been organized and 3082 farmers had been benefitted in these camps.</p> <p>In last camp total 1550 farmers benefited and 78 camps organized as per information dated 22.03.2021.</p> <p>That total affected area as per Agricultural dept vide letter dated 14.12.2020 is 5901.8597 Hect land x 12200/(NDRF/SDRF estimated losses)=Rs. 72002688.34/-</p> <p><i>The CHAIR instructed to continue the activities.</i></p>
<p>III</p>	<p>The Secretary, Department of Health of the State shall file a report on status of health of villagers in the area due to use of contaminated water within one month and also report on health check-up camps organized. He will also report on action taken on any previous work/reports on such incidences.</p>	<p>Department of Health</p>	<p>In matter of status of health of villagers in effected area due to use of contaminated water and also report on health check-up camps organized by the department, the officials of Medical & Health department Pali intimated that the expert committee constituted by Medical and Health Department has completed desired task and final report has been submitted before Hon'ble NGT. Thus the action about this point is completed.</p>

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			<p><i>Regional officer informed that BMW seprate meeting with CBWTDF and Municipal corporation was also conducted on dated 04.09.2020, After this no any seprate meeting has been organized.</i></p> <p><i>That the RO, RSPCB directed to representative of Health Department to submit the report before next meeting and also conduct BMW meeting as per humble NGT orders.</i></p>
IV	<p>The Secretary for Water Resources of the State Government and Central/State ground water agencies will file, through its Secretary, report on status of ground water reserves, and quality in the catchment of Bandi. The report should clearly highlight status of ground water contamination in context of industrial and sewage discharge in the open. Report should also be filed in context of providing potable water to the affected villagers, including setting up of water purification/treatment plants through Polluters. Action taken report to this effect should be filed within one month.</p>	<p>Department of Water Resources, State ground water agencies, PHED</p> <p>Time Line - one Month</p> 	<p>The official of PHED intimated that all villages in effected area is being provided with infrastructure to supply surface water from Jawai Dam. Regular water supply is being ensured in the affected area. Thus the action about this point is completed.</p> <p>Further, in order to aware the villagers regarding ill effects due to consumption of contaminated water, IEC activities are being done time to time.</p> <p>It was intimated by PHED officials that in compliance of instructions of last meetings samples of supply water from affected areas have been collected & again analysis report is to be provided soon.</p> <p>That PHED has submitted the analysis report of Jawai dam drinking water quality.</p> <p><i>The CHAIR instructed to continue the activities, increase the no. of sampling and to be submitting progress regularly. That Jawai dam water quality is found adequate/fit for drinking purpose.</i></p>
V	<p>The Secretary of the State Environment Department should file a report on actions taken on the report of National Productivity Council prepared in the year 2010 relating to "Study of Health and Environment impact due to pollution from textile units in Pali". This report was prepared at the instance of Department of Environment,</p>	<p>State Environment Department</p> <p>Time Line - one Month</p>	<p>Actions taken report about findings of National Productivity Council report, prepared in the year 2010, relating to "Study of Health and Environment impact due to pollution from textile units in Pali" had already been filed by the Secretary of State Environment Department (DOE).</p> <p><i>The Regional officer RSPCB intimated that DOE, GOR has submitted its report before Hon'ble NGT. Thus the action about this point is</i></p>

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	Government of Rajasthan. The status report should be filed within one month.		<i>completed.</i>
VI	We direct the State Transport Department to keep vigilance at different check-posts within the districts of Pali to control and prohibit discharge of unauthorized effluents through tankers into river Bandi or at any other locations. This action should also include prohibiting entry of any unauthorized tankers from the neighboring districts. The daily report to this effect should be e-mailed to the office of the Collector (Pali) and to the Regional Office of State PCB.	<p>State Transport Department</p> <p>Regular Activity</p> 	<p>In matter of keep vigil at different check-posts within districts of Pali for control and prohibit discharge of unauthorized effluents through tankers into river Bandi or at any other locations and for action for prohibiting entry of any unauthorized tankers from neighboring districts, State Transport Department has established its check posts at two locations (NH Beawar –Pindwara & NH Pali- Jodhpur) and two flying squads are regularly checking the tankers entering in Pali area.</p> <p>During meeting That officials of transport department intimated that after lock down the vigilance teams have started its activities and checking of illegal tankers/vehicles. Reports of upto Mid March 2021 (Total- 1544 vehicle checked and 07 tanker seized so far). As per report no major irregularity were found to the department during this period.</p> <p><i>That it was also discussed that the permanent team has not standing at Both toll plaza and RTO reported that two flying squads are appointed for vigilance and teams are patrolling on both the highway road entering in Pali City.</i></p> <p><u>The CHAIR directed to RTO for rigorous vigilance on the highway and nearby stretches of river Bandi mostly at giradra- jawadiay Puliya road from CETP-4 of Punavata Industrial area and out side of CETP-2 & 5. That night vigilance is must due to the past episode is being done in mid-night.</u></p> <p><i>Compliance of night visit from RTO has not received so far.</i></p>
VII	We direct Central Ground Water Board (CGWB) to file status of ground water scenario in Pali district indicating; (a) pendency of applications for grant of permissions received from industries (b)	Central Water Board (CGWB)	<p>The direction pertains to Central Ground Water Board (CGWB). Final report is to be submitted from the level of concerned department. The office of this department is not functioning at Pali.</p> <p>The Chair enquired about status of action in matter of illegal abstraction</p>

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ground water level and its quality in the Pali district.

and supply of ground water to the industries. During meeting it was intimated by the SDO Pali that industrial associations informed that all member units are procuring ground water from tankers. These tankers are outsourcing the ground water from wells located nearby to industrial areas. Therefore, 40 wells located around industrial areas and supplying ground water to industries, illegally, have been identified and notices have been issued to these well owners. The replies of (only 33 well owners) are being received and shall now be examined for further action.

That earlier representative of SGWE was reported that total 284 nos. of wells identified by State Ground Water Board in pali district, in which 38 nos. of well are located along with the river Bandi.

That the CHAIR was earlier instructed to representative of State Ground Water Board to submit the present status of all wells (38 nos. near Bandi river) analysis report of District Pali or under their jurisdiction, it was also discussed for keeping proper watch upon illegal abstraction of ground water, in violation of prevailing orders by CGWA & Role of State Ground water Board. No action has been taken by SGWB against the illegal ground water extraction.

That ground water extraction has not controlled so far and action against illegal well is also pending.

The representative of SWGA has submitted the analysis report of ground water quality of 38 nos. of villages nearby Bandi river vide letter dated 05.02.2021.

That the chair also directed to SDM pali and RTO to take action against the illegal tankers moving in the city and transporting the ground water without valid permission from competent authority.

That RTO was again directed to seize or make chalan for movement of illegal water tanker.



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			<p>The RO RSPCB reported that ground water sampling from SGWA and RSPCB has been done around NEXTGEN TEXTILE Park.</p>
<p>VIII</p>	<p>We direct Rajasthan Pollution Control Board to grant consents under the Water Act to the industries and disseminate the status on its website. No industries should be allowed to operate without having valid consent. The action should also be taken so that the member units to the CETP should have at least, pH correction before letting out the effluent in a closed conduit reaching to CETP. We further direct RSPCB to resolve the issue relating to granting of consent to CETP (Unit No.6) stipulating zero liquid discharge with reference to river Bandi and ensuring that the treated effluent is supplied to the Member Units. RSPCB should ensure that no industrial and sewage effluent is discharged into the river (even treated) and instead, it should be utilized by the industries. The Board should take coercive action against the defaulting industries including imposing environment compensation as well as launching prosecution. A report to this effect shall be filed before 1st of March, 2019. In case of failure, the Tribunal will take coercive action against the Board.</p>	<p>Rajasthan Pollution Control Board</p> <p>Regular Activity</p>	<p>It was intimated by Regional officer of RSPCB, Pali that detailed compliance about direction of NGT vide order dated 31/01/2019, 10/05/2019 & 05/07/2019 have been submitted before Hon'ble NGT. Further compliances of different orders are being ensured and reported before Hon'ble NGT, time to time.</p> <p>In matter of action against illegal industries operating in non conforming areas of city, it was intimated by the Regional office that the list of such industries with joint survey report was being provided to SDM, Pali for necessary action.</p> <p><i>That SDM pali was also directed to take necessary action against illegal units operational in Non-conforming area. It was also discussed to issue notice to illegal units of Non-confirming area, under Land Rues-177 for use of Agriculture land for Industrial activity/purpose.</i></p> <p>That JVVNL was directed vide SDM, Pali letter dated 06.11.2020, for not issue any connection to illegal units operational in non-confirming/residential area of Pali.</p> <p><u>That the regional officer RSPCB again requested to JVVNL for providing the compliance of direction for closure issued from the State Board, otherwise the matter shall be forwarded to HO RSPCB and also intimated to Humble Ngt for Non-compliances.</u></p> <p><i>That the chair directed to Representative of JVVNL to disconnect the all electricity whom direction for closure already issued by RSPCB. That compliance of the same to be submits in next meeting.</i></p> <p><i>That JVVNL has submitted total 72 units of non-confirming area disconnection status so far, out of 82 units.</i></p>



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IX	RSPCB should monitor the compliance and file reports to the tribunal. First such report should be filed before 01.03.2019.	Rajasthan Pollution Control Board Time Line- One Month	Already Complied
X	Further, the new STP of 15 MLD which is reported to have been under construction, should also be equipped so that treated effluents are supplied to the industries.	LSG & RUIDP 	<p>The 15.0 MLD new STP is now in regular operation. This STP is equipped with facilities to supply treated sewage to industries. Further, since 01st June 2020, alliance quantity of treated sewage is being supplied to the industries for their usages and to reduce consumption of ground water. That Commissioner MCP reported that about 4.0 MLD STP treated is being used by industries.</p> <p>That SEE RUIDP reported that STP-15.0 MLD was handed over to MCP on dated 03.07.2020.</p> <p>The chair instructed to MCP for expedition of sewer to house connections and submit the present Sewer line status, with connection and with revised action plan, so that quantum of raw sewage may increase at STP and discharge through open storm water drains into the river may be controlled. That after increasing of STP treated revised waste water distribution plan also prepared. That representative of CETP instructed to take up all treated of STP from CETP member units. That the representative of CETP committed that all STP treated shall be reused by member units of Trust/SPV.</p> <p>The chair instructed to Nagar Palika for improve the treatment system and RUIDP was also directed to submit the revised action plan with weekly progress of city sewage network connections.</p> <p>That MCP submitted a progress reported dated 15.03.2021 that total 40000 house hold connection of sewerage connection was started and till date about 8660 sewerage connection have been done. Average 300 connection per week carried out.</p> <p>That the MCP was directed by SDO pali to take domestic waste water from Gandhi nagar drain to STPs so as quantity of treated STPs may be increased (upto 10 MLD of total capacity) on urgent basis.</p>

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			<u>That progress of sewerage connection (average 70 connection per day) is found very poor and representative of MCP directed by chair to expedite the matter on top priority other wise suitable action may be taken</u>
XI	We direct CETP operator to set up system for proper treatment and recovery of water for supply to the Member Units and minimizing use of ground water to almost zero level, within two months.	CETP Trust & SPV Time Line – Two Months	In order to to set up system for proper treatment and recovery of water for supply to the Member Units and minimizing use of ground water to almost zero level, the RO RSPCB intimated that the SPV, responsible for operation and maintenance of CETPs, has already initiated action in this regards. In order to upgrade the present CETP Unit no. 6, tendering process of the up-gradation and installation of ZLD plant has been completed and work order for execution has been issued. It is also reported by CETP that carbon filters of all tertiary treatment units of 08 nos. tanks has been changed, and work is completed. In this issue District collector, instructed to submit weekly progress along with New approved drawings, timeline schedule and details of ZLD progress within a week. The RO RSPCB reported that all 30 non-operational CETP member units was inspected for Auto cut and present status of these units. It was also instructed to regularly monitor the status of installation and calibration of flow meters at Inlet/outlet pipelines and ZLD progress. It was also directed to monitor the online discharged parameters and Inflow –outflow of CETP. <u>That RSPCB reported that CETP has submitted the revised progress report with bar chart dated 05.12.2020 and expected completion of up gradation of CETP-6 is upto December-2021 in place of june-july-2021.</u>
XII	We direct the Commissioner, Pali Nagar Nigam to set up the required system to meet the standards for 7.5 MLD sewage treatment plant and not to discharge	LSG & Nagar Parishad Pali	In order to set up the required system to meet the standards for 7.5 MLD sewage treatment plant and not to discharge treated effluents into river Bandi, the officials of Nagar Parishad Pali had intimated that in order to



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	<p>treated effluents into river Bandi.</p>		<p>comply the direction up-gradation of this plant is needed. The study regarding up-gradation of STP was conducted by MBM collage Jodhpur. In its report MBM collage Jodhpur has suggested for up gradation of this STP on boot basis. Accordingly expression of interest (EOI) was invited on 10/04/2019. In response to this EOI, 04 parties have submitted the proposals. The project management consultant has been appointed and DPR is prepared. After getting approval from competent authority the work shall be executed.</p> <p>That Commissioner MCP reported that at that time total 6.0 MLD sewage is being treated and reuse by CETP member units. That commissioner MCP reported that consent to operate for STP 7.5 MLD has been applied.</p> <p>That MCP reported vide letter dated 11.01.2021 that MCP appointed a project management consultant for reuse of STP treated.</p> <p>That MCP reported that treated of STP shall be connected to STP-15 MLD for further treatment and after getting approval/fund up-gradation shall be started.</p> <p>That RO RSPCB informed that consent to operate for STP 7.5 MLD is now applied by MCP and is under consideration at HO level.</p> <p>That the chair instructed to upgrade the STP 7.5 MLD upto tertiary level so as their water can be reuse by Industries. That mcp reported that EOI is issued.</p>
<p>XIII</p>	<p>The Divisional Commissioner (Jodhpur), will have a plan prepared for dredging of river Bandi and also canalizing it at an appropriate locations within one month. While issuing such directions natural conditions and ecology should be protected.</p>	<p>Divisional Chairinistration Jodhpur</p> <p>Time Line- One Month</p>	<p>In order to have a plan prepared for dredging of river Bandi and also to canalizing it at appropriate locations, the Divisional Commissioner (Jodhpur) has directed Nagar Parisad Pali for preparation, submission & implementation of plan.</p> <p>Accordingly, officials of Nagar Parisad Pali had intimated that work of study, regarding dredging of river Bandi and also to canalizing it at</p>

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appropriate locations, was assigned to MBM college Jodhpur. The final report of the experts has now been received. The matter is being examined in light of contents of the report and accordingly action shall be initiated.

The chair instructed to expedite the issue and to submit the information before Hon'ble NGT. That earlier the issue raised by commissioner Municipal Pali, it was decided to write a letter to Divisional commissioner Jodhpur for fund for dredging of river Bandi and also to canalizing. That CHAIR Pali has conducted a seprate meeting to Monitor the issue of RIVER Drazzing with Municipal corporation and other stakeholders, and progress/letter also sent to Divisional commissioner, Jodhpur. It was also instructed to MCP to meet with Prof. S.K. Singh and conclude the possibility of river drazzing due to water login problem at that place.

That finally MCP reported vide letter dated 11.01.2021 that Bandi River dredging can be done by Irrigation/WRD department due to area of jurisdiction of NEHDA Dam is under Tehsil Rohat of Dist. Pali.

That it is also decided to carry out RIVER dredging from CETP 6 to CETP-4 of Punayata and plantation shall be carried out along the river bed.

The chairman CETP submitted the photographs of Bandi river dredging and sludge removing from the river.

A team under supervision of SDM pali shall inspect the Bandi River backside of Industries to identify any illegal source or additional outlet in Bandi River if any.

That RSPCB informed that notice to defaulter units (35 nos.) has been issued as per directions of DM sir and maximum units has been clear the backside wall of units and white wash (paint) also carried out.



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<p>XIV</p>	<p>We further direct RSPCB and RIICO and the Industrial Association of Pali to use the treated effluents for industrial purpose. Any further requirement of finished water may be undertaken at the cost of industries. This action should be completed within one month.</p>	<p>RSPCB and RIICO and the Industrial Association of Pali</p> <p>Time Line- One Month</p>	<p>Joint meeting of RSPCB, RIICO and industrial association has been conducted for preparation of plan for uses the treated effluents for industrial purpose.</p> <p>However, reuse of treated effluent is possible only after up-gradation of CETP because at present none of CETP is having infrastructures for treatment of waste water up to the quality for its reuse industries.</p> <p>ZLD work of CETP-06 was to be expected for completion is upto December-2021 in place of june-july-2021.</p>
<p>XV</p>	<p>We direct the Chief Secretary of the State of Rajasthan to deposit Rupees twenty Crores as an interim amount, within one month, towards environment compensation to CPCB, which may be recovered from the polluters. Chief Secretary will also ensure that the aforesaid Reports called for on Health, Agriculture and Ground Water are filed by the concerned Secretaries, within time.</p>	<p>Government of Rajasthan & CETP Trust</p> <p>Time Line- One Month</p>	<p>Complied, the State has deposited Rs 20 Crores to CPCB on dated 28/02/2019.</p> 
<p>XVI</p>	<p>We impose environment compensation of Rupees One Crore on CETP operators for discharging effluents into river Bandi and not setting up system for reuse of treated water for supplying to the industries to be deposited with CPCB, within one month.</p>	<p>CETP Trust</p> <p>Time Line- One Month</p>	<p>It was intimated by Secretary of CETP trust that total compensation amount of Rs 01 Crores has been deposited.</p>

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<p>XVII</p>	<p>We direct Collector, Pali to review the status of compliance of directions of the Tribunal weekly and the same be reviewed by the Divisional Commissioner, (Jodhpur) in one month.</p>	<p>District Collector, Pali and Divisional Commissioner, (Jodhpur)</p> <p>Time Line- One Month</p>	<p>As per directions of Hon'ble Tribunal, progress of compliance by all departments is being reviewed on weekly basis. The meetings in this regards are conducted on dated 02/02/2019, 08/02/2019, 11/02/2019, 19/02/2019, 07/03/2019, 25/03/2019, 01/04/2019, 15/04/2019, 08/05/2019, 13/05/2019, 20/05/2019, 27/05/2019, 03/06/2019, 17/06/2019, 24/06/2019, 01/07/2019, 08/07/2019, 18/07/2019, 22/07/2019, 31/07/2019, 05/08/2019, 19/08/2019, 26/08/2019, 09/09/2019, 11/09/2019, 16/09/2019, 23/09/2019, 30/09/2019, 07/10/2019, 14/10/2019, 21/10/2019, 04/11/2019, 11/11/2019, 18/11/2019, 09/12/2019, 23/12/2019, 06/01/2020, 04/02/2020, 10/02/2020 & 17/02/2020, 03/03/2020, 17/03/2020, 01/06/2020, 08/06/2020, 15/06/2020, 29.06.2020, 06/07/2020, 13/07/2020, 20/07/2020, 27/07/2020, 04/08/2020, 10/08/2020, 17/08/2020, 24/08/2020, 07/09/2020, 14/09.2020, 21/09/2020, 12/10/2020, 19/10/2020, 02/11/2020, 09/11/2020, 09/12/2020, 14/12/2020, 30/12/2020, 04.01.2021, 11/01/2021, 18.01.2021, 25.01.2021, 01.02.2021, 15.02.2021, 22.02.2021, 01.03.2021, 08.03.2021 & 15.03.2021, 22.03.2021</p> <p>During these meeting review about compliance of direction of Hon'ble NGT was done.</p>
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XVIII	In reference to Humble NGT Order dated 07.12.2020, the District collector strictly directed to all concern department for prepare and submit the present compliance of NGT order dated 07.12.2020. That the order was reviewed as under:		
	Direction Passed by Hon'ble Tribunal	Concerned Department/ Stakeholder & time line	Compliance Status on 05.04.2021
➤	That the monitoring committee has been constituted by Humble NGT may be visit the pali as early as possible and their first action taken report to be submitted to Humble NGT before 31.03.2021.	A team been constituted by Hon'ble NGT vide order dated 07.12.2020.	Complied
➤	That the chair also constitute two seprate task force (A. SDM-Pali, RSPCB, RIICO and Police department, B. Tehsildar-pali/Rohat, RSPCB, RIICO and Police department) for any complaint regarding Non compliances of CETPs member units, illegal discharged in RIICO drain, Nallha and in Bandi river if received this team shall be take necessary action immediately.	1. SDM –PALI 2. Tehsildar Pali.	➤ That Total 80 Units has been visited, Total 30 samples collected by the team and all reports sent to RO, RSPCB, Pali for necessary action and Four cases forwarded to HO RSPCB Jaipur for necessary action. These matter was being forwarded to HO, RSPCB, Jaipur under 33 A of Water Act, 1974. ➤ That representative of RO RSPCB reported that illegal chudi units matter was already forwarded to HO, RSPCB, Jaipur for necessary action under Section 31A of Air (Prevention and Control) Act, 1981.

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<p>➤ That the chair also instructed that weekly sampling of CETP-06 (Inlet -Outlet) was also being carry out in the presence of Tehsildar/Nayab Tehsildar Pali and representative of RSPCB, Pali, so as performance and improvement in CETP treatment capacity may be checked. The results of the samples shall be put-up from RSPCB.</p> <p>➤ That this team also take weekly Samples of Bandi River near NH and random location of Bandi river.</p>	<p>Tehsildar</p> <p>Pali.</p>	
<p>➤ RM RIICO was directed to take action against the units, who is burring of solid waste in industrial area and submit the weekly report. That weekly submits the monitoring report of closed conduit pipeline status in industrial area.</p>	<p>RM- RIICO</p> 	<p>That earlier RM RIICO has reported that notice to defaulter units has been issued and closed conduit pipeline overflow (chamber near GS-32 & 44 Punayata Industrial area & chamber at mandia road plot no. f-218 to f-222) report is being sent to RSPCB and Chairman CETP to take necessary action.</p> <p>That burring of solid waste action taken report from RIICO of this week has not submitted.</p> <p>That the matter of domestic waste water discharged by industry into RIICO drain was arise by RO RSPCB and RO RSPCB directed to RIICO to provide the status of Septic tank and soak pit in Industries.</p> <p>The chair also directed to Sr. RM RIICO and Commissioner, Municipal corporation pali to remove/ dismantled the illegal Encroachment, cover from stone patti or like tea shops on RIICO strom water drain who may be involve in illegal taker disposal in strom water drain of riico at outside of CETP-2 & 5.</p> <p><u>That the chair directed to RIICO for compliance of the same to be submit in next meeting.</u></p>

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➤ That Municipal Corporation and RIICO jointly monitoring the open drain in industrial area and submit the report.

**RIICO
&
Municipal
Corporation**

Joint report has received. The details are as under-

Joint report submitted

That the Municipal corporation also submitted a copy of chudi units (85 nos) in residential area of pali, however name and address with unit details has not provided.

The chair directed to motivate these industries to shift in nayagoan RIICO industrial area.

That the chair directed to RIICO and Municipal to temporary stop the effluent flowing in RIICO drain of phase I & II, and keep surveillance at that area 24x7 and identify the defaulter units. It was also directed to MCP to seize the machinery or equipment used for the process in residential area, compliance shall be submit in next meeting.

That the SDO pali was directed to MCP to take the domestic sewage from gandhi nagar drain to STP 7.5 MLD or 15 MLD, upto 10 MLD after analysis results further action may be taken.

That RO RSPCB requested to MCP to provide the details (analysis results of municipal drains and action against the defaulter units) as asked by NGT monitoring committee meeting dated 08.02.2021 & 09.02.2021.

That RO RSPCB also raised regarding operation of illegal units without valid permission in residential area MCP has not submitted the action taken report against these units so far.

That the chair directed to representative of RSPCB to take action against defaulter units if any identifies And commissioner municipal corporation pali



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		was also directed to take action under 182, 1992 or 194 Municipal Act or Building Bylaws rules etc against the unit if found in residential area or discharging trade effluent in to the municipal drain if any.
➤ CETP shall be submitting the progress for installation of CCTV camera at Inlet and Outlet of CETP. Their excess shall be provided to RSPCB and committee also.	CETP	Chairman CETP submit the CCTV installation progress to RSPCB with Password and Login ID. The chair directed to RSPCB to check the CCTV footage randomly.
➤ CETP also submit the weekly SCADA Inlet –outlet total effluent quantity report with the chart of analysis results (Inlet and Outlet of CETP-06).	CETP	RSPCB has submitted the analysis results of CETP of last 6 months and the chair directed to issue notice for improvement and clarification. RSPCB has been issued notice to CETP for compliance. That chairman CETP was directed to provide a room in CETP for Flow meter keys and proper dressing of labor who opened the valves. That CETP also direct the member units to provide the CCTV on these valve also.
➤ JVVNL Weekly reports the disconnection of electricity of defaulter industries.		<i>Total 72 units has been verified by JVVNL out off 82 units of non-confirming area.</i> <i>That the regional officer RSPCB again requested to JVVNL for providing the compliance of direction for closure issued from the State Board, otherwise the matter shall be forwarded to HO RSPCB and also intimated to Humble Ngvt for Non-compliances.</i> <i>The chair instructed to JVVNL for submit the compliance before next meeting.</i>
Email - Whatsapp no.-9784723136	Complaint action	That the chair instructed to sent the all Inspection reports to RSPCB for further necessary action. ➤ That Total 80 Units has been visited. Total 30 samples collected by the

Signature
जिला कलेक्टर
पाली (राज.)

Signed & Sworn before me
hence Attested

Signature
12.4.2021

NOTARY, PALI

Complaint received and action taken in this week.

team and all reports sent to RO, RSPCB, Pali for necessary action and Four cases forwarded to HO RSPCB Jaipur for necessary action. These matter was being forwarded to HO, RSPCB, Jaipur under 33 A of Water Act, 1974.

That RO RSPCB reported that Samples of overflowing of conduit pipeline of CETP were also collected by Board officials.

That this week inspection reports has been received and action to taken accordingly. That four units matter is already forwarded to HO for necessary action. Representative of RO, RSPCB Reported that the matter of all chudi cutting/monomer oil/pipe manufacturing units has been forwarded to HO and copy of all concern Department for necessary action.

That CETP shall also carries out the survey or surveillance at the Bank of River.

That the chair also directed to CETP to take action against the defaulter units (issue at least 07 days closure) if discharged excess effluent and violation of roaster plan or conduit overflow from the unit.

That representative of RSPCB reported that 35 nos. of unit have been idenfied and notice for 7 day closure also issued.

That earlier RIICO, Municipal corporation and RUIDP was directed to stop the possible illegal chemical tanker discharge point (like in front of CETP-02 & 5 of Mandia Road), compliance has not received so far.

That progress of ROKA in storm water drain has not been submitted By RIICO and status of pending ROKA shall also intimate.

That matter of RIICO industrial area Phase I and II was also raised and it was directed to RM RIICO to remove the cover from RIICO drain.



Shah
जिला कलेक्टर
पाली (राज.)

Signed & Sworn before me
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12/4/2021
NOTARY, PALI

		<p><i>That the chair also directed to RIICO to take action against the defaulter units who discharged their trade effluent and domestic sewage also into Strom water drain of RIICO. Compliance shall be submitted in next meeting.</i></p> <p>The CHAIR directed to RTO for rigorous vigilance on the highway and nearby stretches of river Bandi mostly at giradra- jawadiay Puliya road from CETP-4 of Punayata Industrial area and out side of CETP-2 & 5. That night vigilance is must due to the past episode is being done in mid-night. Night progress has not received so far.</p> <p><i>That it is also decided to carry out RIVER dredging from CETP 6 to CETP-4 of Punayata and plantation shall be carried out along the river bed.</i></p> <p>It was also directed to CETP during river drazzing and all sludge from RIVER taken into their HSW site and scientifically disposed them.</p> <p><i>A team under supervision of SDM pali shall inspect the Bandi River backside of Industries to identify any illegal source or additional outlet in Bandi River if any.</i></p> <p><i>That the secretary CETP reported that last week 1629 Ton sludge disposed.</i></p>
	<p>That the chair directed to issue the notice to CETP, and defaulter units whom non-compliances observed.</p>	<p>That RSPCB reported that notice is being issued to CETP for not to take effluent whenever Punayata conduit pipeline may not be repair or clean.</p> <p><i>That chairman CETP was directed to provide a room in CETP for Flow meter keys and proper dressing of labor who opened the valves. That CETP also direct the member units to provide the CCTV on these valves also.</i></p> <p><i>A. That Ro RSPCB informed that the four matter is already forwarded to HO for necessary action and directions to 02 units has been issued and two show cause notice also issued to another units.</i></p> <p><i>It was also informed by representative of RSPCB regarding Samples of units (14 nos.) whom was found failed, State Board has impose</i></p>



Ansh
 जिला कलेक्टर
 पाली (राज.)

Signed & Sworn before me
 hence Attested

[Signature]
 12.11.2021
 NOTARY, PALI

Environmental compensation.

B. That the matter of illegal Chudi Units (27 nos.) were also forwarded to HO and copy to Municipal corporation for take action under Municipal Act and District administration (SDM pali and Tehsildar Pali) for take necessary action under land revenue act or under rules 177 as applicable.

The commissioner municipal corporation pali was also directed to take action under 182, 1992 or 194 Municipal Act or Building Bylaws rules etc if any unit discharging trade effluent into municipal drain.

Analysis reports of municipal drains has not produced in the meeting the chair directed to provide these analysis reports also.

That the regular complaint from Ex-labor/employee of CETP has been received to District administration therefore member of SPV DIC and RIICO shall submit their verification report. Compliance has not received so far.

That the chair directed to prepare the affidavit cum point wise compliance of humble NGT order dated 07.12.2020.



Amh
जिला कलेक्टर
पाली (राज.)

Additional District collector
Pali

Signed & Sworn before me
In presence Attested

[Signature]
12.11.2021
NOTARY, PALI

D.No./GEN/N.G.T./2021/4817

Copy to

1. S.P. Pali
2. ADM, PALI
3. SDO, Pali
4. TDR PALI
5. DD AGRICULTURE, PALI
6. SE PHED / JVVNL / WATER SHED / RUIDP / WATER RESOURCES PALI
7. SRM RIICO /GM DIC PALI
8. RO RPCB, PALI
9. CMHO / PMO PALI
10. RTO /DTO PALI
11. COMMISSIONER, NAGAR PARISHAD, PALI
12. EE GROUND WATER PALI
13. PRO PALI
14. CHAIRMAN/SECRETARY CETP TRUST, PALI
15. GUARD FILE

34

Date: 12.4.2021



Add. District Collector Pali

Signed & Sworn before me
hence Attested

12.4.2021
NOTARY, PALI

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 32 (THC)/2014

(Arising out of CWP No. 9503/2012 on the file of the Rajasthan High
Court)

With
(I.A. No. 89/2020 & I.A. No. 95/2020)

Kishan Paryavaran Sangaharsh Samiti, Jaipur Applicant(s)

Versus

State of Rajasthan & Ors. Respondent(s)

Date of hearing: 07.12.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondents: Mr. Adhiraj Singh Advocate for RSPCB
Mr. Vinay Kothari Advocate for R-5 CETP Management
Mr. Sanyat Lodha Advocate for R-9 Industries associatioin
Mr. Balendu Shekhar Advocate for MoEF & CC
Mr. Raj Kumar Advocate for CPCB
Mr. A.K Prasad Advocate for CGWA

ORDER

1. Proceedings in this matter arise out of D.B. Civil Writ Petition No. 9503/2012 on the file of the Rajasthan High Court at Jodhpur which has been transferred to this Tribunal for adjudication. The issue involves remedial action against discharge of untreated trade effluents by textile industries at Pali, in violation of environmental norms and orders of the High Court dated 09.03.2004 in D.B. Civil Writ Petition No. 759/2002, *Mahavir Nagar Vikas Samiti Pali vs. State of Rajasthan & Ors.* and order dated 11.04.2008 in S.B. Civil Writ Petition No. 5436/2007, *Shree Raja Ram Mills vs. State of Rajasthan & Ors.*, directing shifting of the industries

to the allocated industrial area set up by the Rajasthan State Industrial Development and Investment Corporation (RIICO) and also directing that no industry will discharge polluted water in the river Bandi.

2. Case of the applicant – Samiti is that dyeing and printing industries of Pali town are discharging effluents in Bandi river which is a tributary of Luni river, leading to water pollution which is a source of drinking water of the livestock as well as the inhabitants of the nearby villages. There is water scarcity in the area. Nehra Dam was set up as an irrigation project. The effluent has severely damaged the environment in the area. A study found that Common Effluent Treatment Plants (CETPs) do not have adequate capacity to treat the effluents. The number of factories is continuously increasing, without corresponding increase in the capacity to treat effluents. The State PCB initiated prosecution of Pali Water Pollution Control Treatment and Research Foundation, Mandia Road, Pali (CETP management), in terms of office order dated 01.06.2012 for violation of provisions of the Water (Prevention and Control of Pollution) Act, 1974 (The Water Act, 1974). There are many industrial units in non-conforming areas, in violation of environmental laws which need to be closed and shifted. The non-compliant industries need to be closed to give effect to the environmental norms in view of law laid down in *Vellore Citizens Welfare Forum v. Union of India*, (1996) 5 SCC 647. There is need to prevent environmental degradation and to invoke the “Polluter Pays” principle. The State, under the Public Trust Doctrine, must take remedial action for protection of the environment and to give effect to right of citizens to clean environment.

3. This Tribunal, vide order dated 05.03.2014, sought response of the opposite parties and directed that the industries operating without

requisite consents under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 be closed and steps be taken to prevent pollution. The matter has thereafter been considered on several occasions in the last six years. For the purpose of this order, we may only refer to some of the significant orders.

4. Vide order dated 03.10.2016, the Tribunal directed joint inspection by the Central Pollution Control Board (CPCB) and the State PCB to ascertain the ground situation.

5. Accordingly, an inspection report was filed **on 26.10.2016** with regard to the status of six CETPs and 578 textile and dyeing industries. Vide order dated 26.05.2017, the Tribunal considered the report and since the CETP were not adequately treating the effluents, the Tribunal directed restricted working of the industries under a roaster, to be prepared, **and constituted a Monitoring Committee comprising of CPCB, State PCB, Member of faculty of IIT, Jodhpur and Dr. Brij Gopal, Environmental Specialist at Jaipur to further assess the functioning of the CETPs.** It was also directed that only industries having standalone ETPs be connected to the CETPs.

6. In compliance of the above, the Monitoring Committee submitted its report dated 15.04.2018 recommending as follows:

*“1. In view of the **grave situation of the water quality of the river and Nehda reservoir, ground water quality and land pollution, and in the overall interest of the health of the people of Pali, we recommend that no treated or untreated industrial effluent should be allowed to be discharged in river or on adjacent land in any form.** Further, considering not only the feasibility but also the economic viability and the environmental sustainability of CETP, even on a small to moderate scale, we recommend that:*

- a) *The industries should be required to recover water and reuse it from the tertiary treated effluent instead of discharging into the river.*

- b) *CETP-VI should adopt multi stage Reverse Osmosis System (RO Plant), of adequate capacity for recovery of water and its reutilization by the member units of CETP, followed by RO reject management system such as Multi Effect Evaporator, and residual salt management.*
- c) *The CETP management should also prevent the river and land from any damage from the RO reject generated from CETP.*
- d) *CETP-II, III and IV should also be upgraded to incorporate a tertiary treatment system together with the multi stage Reverse Osmosis System (RO Plant) of adequate capacity for reuse and reutilization of treated water along with the reject management system such as Multi Effect Evaporator, and residual salt management.*
- e) *The individual industries should periodically monitor the quality of effluent discharged from the primary treatment facilities for smooth and efficient operation of CETPs, and should comply with the consent conditions.”*

7. The Tribunal, vide order dated 28.05.2018., directed remedial action by the industries/CETPs as per above recommendations, to be verified by the Collector, Pali and the Divisional Commissioner, Jodhpur.

8. The matter was thereafter reviewed on 21.12.2018 and since the deficiencies had continued, **it was considered necessary to require an updated report of the status of compliance and further action required comprising of three-member expert Committee** comprising of Dr. A.P. Singh, Professor and Dean, BITS Pilani, Dr. A.B. Akolkar, Former Member Secretary, CPCB and Dr. A.B. Gupta, Professor, NIIT, Jaipur. The Committee visited the site and examined the compliance status with reference to the earlier action plan dated 15.04.2018. The issues noted in the report are:

“3. Issues of concern:

- i. *River Bandi is polluted due to discharge of industrial effluents and sewage disposal of Pali town.*
- ii. *Polluted water flowing in River Bandi is a constant threat for health of villagers and to the agriculture.*
- iii. *Installed CETPs not achieving zero liquid discharge (ZLD) and effluents still being discharged into River Bandi.*

iv. Industries discharging effluents to CETPs without having primary effluent treatment plants (PETPs).”

9. The Committee submitted its report on 15.01.2019. It was found that river Bandi was polluted by flow of coloured effluents in the Nehra Dam. There was deposit of green coloured sludge. Water quality was beyond norms. CETPs were deficient. There was loss to the farmers on account of damage to the soil. Ground water sources were depleted. Recommendations in the earlier report dated 15.04.2018 remained by and large uncomplished. The concluding observations and action plan in the said report are as follows:

“10. Concluding observations and Action Plan, (2019):

The present Team of Scientists has referred the available Inspection Reports placed on record of Hon'ble Tribunal on issues relating to pollution issues caused by textile units in Pali. The Team has also examined water quality data that is, of river Bandi at Nehda Dam, ground water report of CGWB and performance report of CETPs.

*After assessing overall environmental status of the area and the nature of industries in existence (Textile) and remedial measures taken to control industrial pollution by installing CETPs, **the Committee considered to place the following suggestions which may be considered as an upgraded version of already existing action plan suggested by earlier Committees. The key observations with Action Points are given below:***

10.1 The River Bandi and its Rejuvenation:

- i. The River Bandi is not having its natural flow but, it is only carrying industrial waste water as well as domestic sewage.***
- ii. Water quality is "not-fit" for any use.***
- iii. The River water has been deteriorated to the worst quality. It has been reported that upstream location of river at Hemawas reservoir indicate pH 8.22, BOD 1.13 mg/l, COD 28 mg/l and TDS 470 mg/l against the downstream location of river at Nehda Dam with pH 7.9 to 8.61, BOD 9.9 to 44 mg/l, COD 94 to 313 mg/l and dissolved solids 4008 to 6624 mg/l.***

The Action Plan:

- i. The river may be dredged so to remove industrial and sewage sludge deposited.*
- ii. River may be canalised (earthen canal) at appropriate locations.*
- iii. Not allowing industrial (even treated) and sewage disposal into River Bandi. To monitor this, CCTVs be installed at strategic locations and monitored by District Collector and Regional Office of RSPCB.*
- iv. Tertiary treated industrial and sewage effluent after its utilisation and if surplus, may go into river but not exceeding value of BOD; 3mg/l, TDS/FDS; not more than 2100 mg/l and fecal coliform; less than 230 MPN/100ml.*
- v. To prohibit unauthorised/illegal discharges of industrial effluent through tankers and particularly from adjoining States should be monitored at inter-State borders and within the State also at various check-posts. Further, vigilance squad should also be deployed to check such incidences of discharging effluents in the River through tankers.*
- vi. RSPCB must monitor regularly river water quality and quantity at critical locations including NH bypass bridge location (with inflow and outflow) to apply mass balance of selected stretches so that illegal disposal of industrial wastewater into river can be monitored.*

10.2 The Ground Water:

- i. Industries are using ground water supplied by tankers through private parties.*
- ii. There is no regulation on supply of such ground water by private parties to the industries.*
- iii. Granting permission by CGWB to industries and those being done by private parties through tankers is not clear on permissions and many applications are pending with CGWB.*

The Action Plan:

- i. Through Industrial Association and State Government, some of the village wells having relatively less TDS, may be fitted with RO and Fluoride, Arsenic and other contaminant removal system and provide potable/usable water to villagers and farmers for their use. This plan may be proposed and executed within six months.*
- ii. To conserve ground water, in Pali town, dual piping system be enforced and waste water of kitchen and bath, be used for flushing of toilets. This can be planned and executed within residential (This may cover hotels, new residential one year. societies/complexes, and other Institutions).*

10.3 Sewage Treatment and its utilisation:

- i. *The treated sewage (at secondary level) of 7.5 MLD plant is presently disposed into River Bandi.*
- ii. *M/S Pali Zila Dugdh Utpadak Sahakari Sangh Ltd. is sending its effluent to this STP for treatment,*
- iii. *The STP of 15 MLD located in the same premises is under construction and targeted for completion before March, 2019.*
- iv. *The 7.5 MLD plant is not receiving full sewage due to incomplete sewer line works and connections.*

The Action Plan:

- i. *The existing plant of 7.5 MLD should be provided with tertiary system to remove fecal coliforms to meet the standards.*
- ii. *Treated effluent be further refined and entire effluent from this plant be utilised by industries as process water and thereby prohibiting use of ground water being supplied by tankers.*
- iii. *Steps may be initiated at this stage to use 15 MLD treated sewage for industries.*
- iv. *In no case, effluents from both the plants to go into river. If it is required to be discharged as surplus then it should meet standards of BOD; less than 3.0 mg/ l and FC; less than 230 MPB/ 100 ml.*

10.4 Industrial Pollution Control:

- i. ***None of the CETPs is meeting the standards***
- ii. ***No standards are given for CETP-2 and sending its effluent to CETP-6.***
- iii. ***CETP-2 has poor maintenance.***
- iv. ***No standards prescribed to CETP-3 and sending effluent to CETP-6.***
- v. ***CETP-4 has also not been given standards for disposal to CETP- 6. But, as per consent, effluent is consented for disposal of effluents to river.***
- vi. ***CETP-6 is disposing non-compliant quality of treated effluent to river. Facilities to recover water and supplying to the industries is not complied.***

The Action Plan:

- i. *CETP Association, RSPCB and RIICO, should review that why not receive all waste water of CETP 2, 3 and 4 directly at CETP-6 for treatment and dispense with the functioning of CETP 2,3 and 4 which for practical purpose not serving any purpose. Response to this action points may be provided in 4 weeks.*

- ii. *If, CETP 2, 3 and 4 are to be operated, then they should be provided with outlet norms which will become inlet norms of CETP-6. Consent granted to CETPs, be accordingly modified and consent may be granted within 4 weeks.*
- iii. *There should be regular inspection and maintenance schedule of closed pipeline carrying effluent to CETPs.*
- iv. *RIICO and industrial Association should clean all the storm water drains and no choking should be seen.*
- v. *In industrial area of Pali, no waste should be burnt.*
- vi. *RIICO with Industrial association, should work out for use of solar panel to energize the boilers and minimize use of wood or coal as fuel.*
- vii. *All the member industries be insisted to make pH correction particularly of units generating effluent less than 50 KLD.*

10.5 Environmental Compensation:

- i. ***Team could not get authentic official records on damages to agriculture, loss of ground water quality and health***

The Action Plan:

- i. *State Department of Agriculture and Health may provide information on status of agricultural loss, ground water conditions and health due to pollution by textile units.*
- ii. *Environment compensation and relief to villagers and farmer may be considered and at the same time, detecting factors of natural desertification effects. State Government may provide information within 2 months.*

11. Surveillance and Monitoring:

*The Team suggests that there is need to have a regular surveillance mechanism to monitor the compliance of Action Plan as well as ground level checking. **For this purpose, a District Level Task Force under the chairmanship of District Collector with representatives of State Pollution Control Boards, RIICO, Transport Department and Police and also be represented by District Legal Services Authority. The task force may meet and review the progress of implementation of Action Plan on weekly basis and also carryout random checks. It would also be appropriate to have a Monitoring Committee under chairmanship of Divisional Commissioner (Jodhpur) to monitor progress of implementation of Action Plan for Pali as well as Jodhpur industries including CETPS as has already been directed by the Hon'ble Tribunal.***

10. The Tribunal considered the matter vide order dated 31.01.2019. **In view of serious violation of environmental norms, in violation of earlier orders, the Tribunal required the CETP operator to pay compensation of Rs.1 Crore and the State to pay compensation of Rs.20 crore on polluter pays principle** for restoration of the environment and also directed remedial action to control pollution and to provide relief to the victims, as follows:

- I. *The concerned authorities in the state **should implement the upgraded/revised Action Plan suggested by the Committee.***
- II. *The Secretary, Department of Agriculture, Government of Rajasthan shall **get an assessment done on loss of agriculture to the farmers/villagers, on the damages caused to agriculture land by use of contaminated water of river Bandi as well as to the wells in nearby area and submit a report within one month, suggesting compensation to the farmers (one time ex-gratia).***
- III. *The Secretary, Department of Health of the State shall **file a report on status of health of villagers in the area due to use of contaminated water within one month and also report on health check-up camps organized. He will also report on action taken on any previous work/reports on such incidences.***
- IV. *The Secretary for Water Resources of the State Government and Central/State ground water agencies will **file, through its Secretary, report on status of ground water reserves, and quality in the catchment of Bandi. The report should clearly highlight status of ground water contamination in context of industrial and sewage discharge in the open. Report should also be filed in context of providing potable water to the affected villagers, including setting up of water purification/treatment plants through Polluters. Action taken report to this effect should be filed within one month.***
- V. *The Secretary of the State Environment Department should **file a report on actions taken on the report of National Productivity Council prepared in the year 2010 relating to "Study of Health and Environment impact due to pollution from textile units in Pali". This report was prepared at the instance of Department of Environment, Government of Rajasthan. The status report should be filed within one month.***
- VI. ***We direct the State Transport Department to keep vigil at different check-posts within the districts of Pali to control and prohibit discharge of unauthorized effluents through***

tankers into river Bandi or at any other locations. This action should also include prohibiting entry of any unauthorized tankers from the neighbouring districts. The daily report to this effect should be e-mailed to the office of the Collector (Pali) and to the Regional Office of State PCB.

- VII. We direct Central Ground Water Board (CGWB) to file status of ground water scenario in Pali district indicating; (a) pendency of applications for grant of permissions received from industries (b) ground water level and its quality in the Pali district.
- VIII. We direct Rajasthan Pollution Control Board to grant consents under the Water Act to the industries and disseminate the status on its website. No industries should be allowed to operate without having valid consent. **The action should also be taken so that the member units to the CETP should have at least, pH correction before letting out the effluent in a closed conduit reaching to CETP. We further direct RSPCB to resolve the issue relating to granting of consent to CETP (Unit No.6) stipulating zero liquid discharge with reference to river Bandi and ensuring that the treated effluent is supplied to the Member Units. RSPCB should ensure that no industrial and sewage effluent is discharged into the river (even treated) and instead, it should be utilized by the industries. The Board should take coercive action against the defaulting industries including imposing environment compensation as well as launching prosecution. A report to this effect, shall be filed before 1st of March, 2019. In case of failure, the Tribunal will take coercive action against the Board.**
- IX. RSPCB should monitor the compliance and file reports to the tribunal. First such report should be filed before 01.03.2019.
- X. Further, the new STP of 15 MLD which is reported to have been under constructions, should also be equipped so that treated effluents are supplied to the industries.
- XI. **We direct CETP operator to set up system for proper treatment and recovery of water for supply to the Member Units and minimizing use of ground water to almost zero level, within two months.**
- XII. We direct the Commissioner, Pali Nagar Nigam to set up the required system to meet the standards for 7.5 MLD sewage treatment plant and not to discharge treated effluents into river Bandi.
- XIII. **The Divisional Commissioner (Jodhpur), will have a plan prepared for dredging of river Bandi and also canalising it at an appropriate locations within one month. While issuing such directions natural conditions and ecology should be protected.**

XIV. *We further direct RSPCB and RIICO and the Industrial Association of Pali to use the treated effluents for industrial purpose. Any further requirement of finished water, may be undertaken at the cost of industries. This action should be completed within one month.*

XV. ***We direct the Chief Secretary of the State of Rajasthan to deposit Rupees twenty Crores as an interim amount, within one month, towards environment compensation to CPCB, which may be recovered from the polluters. Chief Secretary will also ensure that the aforesaid Reports called for on Health, Agriculture and Ground Water are filed by the concerned Secretaries, within time.***

XVI. ***We impose environment compensation of Rupees One Crore on CETP operators for discharging effluents into river Bandi and not setting up system for reuse of treated water for supplying to the industries to be deposited with CPCB, within one month.***

XVII. *We direct Collector, Pali to review the status of compliance of directions of the Tribunal weekly and the same be reviewed by the Divisional Commissioner, (Jodhpur) in one month.”*

11. **By further order dated 18.10.2019, the Tribunal directed verification of status of compliance by the CETPs and the industries, in comparison to the earlier status, by an expert (Prof. AP Singh from BITS Pilani). The report 27.11.2019 was considered on 18.12.2019.** It was found that the functioning of the CETPs was still not satisfactory. The industrial effluents from the units connected to the CETPs were not being treated and were being discharged in open fields or in the river. Relevant extracts from the order dated 18.12.2019 are as follows:

“6. The Court Commissioner had made following observations on the functioning of the Common Effluent Treatment Plants (CETPs) at Pali, Rajasthan:

“ CETP – 1:

- *It is non-operative.*

CETP-2:

- *This CETP is meant for receiving effluents from 282 textile units of Mandia road industrial area, Pali. At the time of inspection on 11th November, 2019 following observations were noted:*

o The permitted operated capacity of CETP-2 has been prescribed as maximum up to 5.4 MLD by the State Pollution Control Board against its designed capacity of 8.4 MLD). It is surprising how the plant is running underflow at the time of inspection, especially when 282 textile units are to be served from Mandia road industrial area, Pali.

o Though the provision of an electromagnetic meter has been provided after the equalization tank (in transfer line to flash mixer section), it was initially non-functional and was installed recently just few days before the inspection visit of Commissioner. It is to be noted that the flowmeter is required to be installed at the inlet point of conveyance influent system (before Conduit Termination Pit) rather than providing it after the equalization tank (in transfer line to flash mixer section). Also, flow and effluent quality data are not being monitored through SCADA system at CETP-2 which is the violation of condition no. 16 stipulated in CTO order no. 2017-2018/PLG/1025 dated 19/06/2017.

o There is no recording of effluent flow at the outlet of CETP-2. No flow meter exists at the outlet which is violation of condition no. 7 stipulated in CTO order no. 2017-2018/PLG/1025 dated 19/06/2017. It is very essential that the flow at the outlet of CETP-2 be measured accurately with proper flowmeter to ensure that the same flow is being discharged into the inlet of CETP-6 especially when both CETPs are located far away and not in the same premise.

o Scrapper of oil & grease trap was nonfunctional.

o CETP-2 is non-complying with respect to input parameter quality parameters such as pH (=11.1), total suspended solids (848 mg/L). Similarly, as per RSPCB test results of samples, lead concentration was found 1.08 mg/L at the outlet of CETP-2 which is also non-complying.

o Log book of operation, electric meter/water meters'/chemicals consumption etc. are not maintained properly. From the examinations of the produced log book, it has been inferred that artificial data have been created with instant entry in the log book. Consumptions of chemicals and utilities are not recorded.

o CETP-2 is non-compliance with respect to conditions numbers 16, 17, and 18 stipulated in the CTO order no. 2017-2018/PLG/1025 dated 19/06/2017.

o Records of generation and disposed sludge are not being maintained in the prescribed format for the last six months.

o Condition of secondary treatment units was clearly revealing that biological treatment is very poor and failed.

o Neither run hour meters are provided nor any log book is maintained for operation of influent/effluent handling pumps

installed with different units of CETP. In absence of same, regulated operation of CETP may not be ascertained.

o Records related with routine engineering maintenance are not being maintained.

o Though CETP-2 is physically present, it is essentially being used as a pumping station to receive the wastewater from industries and pump the same to CETP-6 without any effective treatment.

o Due to above deficiencies and observations made, it is inferred that CETP-2 is noncomplying with respect to various conditions stipulated in the CTO.

CETP- 3:

• The consent granted for this CETP is valid till 31st March,2022 for install capacity of 9.080 million litres per day (MLD). Though the plant has been planned to cater to the needs of 62 units located in RIICO industrial area and Mahavir Udyog Nagar, it is not in operation for the last six (6) months.

CETP-4:

• This plant is presently operational without any formal CTO letter because consent to operate under Water Act, 1974 was valid upto 30th September, 2018 and the CETP IV still needs to get consent to operate.

• This CETP has an installed capacity of 12.0 MLD to cater to the needs of 215 industries located in Punayata industrial area.

• The treated effluent from this plant goes to CETP-6 for further treatment.

• No correlation could be established between effluent discharged from CETP-4 into CETP-6 and influent received at CETP-6 from CETP-4 due to lack of appropriate flowmeters at proper location though there exists a flowmeter at the outlet of CETP-4. It is very essential that the flow coming from the outlet of CETP-4 be measured accurately at the inlet of CETP6 with proper flowmeter to ensure that the same flow is being discharged into the inlet of CETP-6 especially when flexible pipes are being used and both CETPs are located far away and not in the same premise. There is no proper layout of piping systems/signage at the plant which ascertain whether these pipes are coming from a particular treatment unit (e.g. CETP-2, CETP-4 etc.) or coming directly from industrial units.

• Aeration system in equalization tanks has not been found effective at the time of inspection.

• Sludge drain facility has not been provided in equalization tanks.

- *In the absence of metering arrangements at appropriate location in inlet of Conduit Termination Pit of CETP-4, actual quantum of influent could not be assessed /recorded accurately. Thus, it is difficult to ensure whether plant is running within the prescribed flow capacity as given in the CTO or not.*
- *Log book of operation, electric meter/ water meters'/chemicals consumption etc. are not maintained properly. From the examinations of the produced log book, it has been inferred that artificial data have been created with instant entry in the log book. Analysis of treated water quality is clear indicator of poor O & M of CETP.*
- *Records of generation and disposed sludge are not being maintained in the prescribed format for the last six months.*
- *Filter Press has not been provided for dewatering of sludge.*
- *The Programmable Logic Controller (PLC) based chemical dosing facilities have not been provided. During inspection related operations are being performed manually by unskilled labour in an unscientific manner. In the absence of any surveillance and automated system, usage of appropriate chemicals with optimum dose for treatment cannot be ascertained.*
- *Condition of secondary treatment units was clearly revealing that biological treatment is very poor and failed.*
- *Record of Total Suspended Solids (inlet and outlet) and sludge drains etc. are not being maintained for primary clari-flocculator.*
- *Controlling parameters like dissolved Oxygen (D.O.) & Mixed Liquor Suspended Solids etc. are not monitored in the aeration tank.*
- *Record of sludge drains was not being maintained for secondary clarifier. In the absence of such monitoring efficiency of clarification at secondary (biological sludge) treatment could not be established.*
- *Performance of centrifuge was poor. Sludge (in Slurry form) was being filled in tractor trolley.*
- *Neither run hour meters are provided nor any log book is maintained for operation of influent/effluent handling pumps installed with different units of CETP.*
- *Bulk quantity of sludge was stored in shaded storage area. Sludge is also stored in open space as shades provided for storage of sludge are not of sufficient capacity.*
- *General house keeping all around sludge storage area was very poor. Even the yard site and other area were becoming greenish due to spillage of sludge. The dried sludge was becoming air born with movement of vehicles.*

- *Records of sludge generation and disposal are not being maintained in prescribed FORM-3 in HWMR2016.*
- *Examination of past data revealed that disposal of sludge is almost equal to daily generation and, if a large quantity of hazardous sludge is stored in yard and lying in open lagoon over the years, it clearly indicates that sludge is not being disposed at same rate as it is being generated. It is clear indication of violation of Rule 8 of the HWMR 2016, if large quantity of sludge is continuously being stored in the yard since long.*
- *Referring to quantity of sludge stored in yard and on basis of details of sludge disposal it was concluded that final disposal of sludge, to SLF or for Co-processing, is not being done as per provisions of Rule 8 of the Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.*
- *Accumulated (Stored) sludge in the yard may become a cause of severe environmental degradation & water pollution in that vicinity.*
- *Online treated effluent quality monitoring analyzers were not in operation.*
- *Though CETP-4 is physically present, it is essentially being used as a pumping station to receive the wastewater from industries and pump the same to CETP-6 without any effective treatment.*
- *CETP-4 is non-complying with respect to water quality parameters. The samples taken from inlet and outlet of CETP-4 were tested by Rajasthan State Pollution Control Board, Head Office, Central laboratory, Jaipur.*
- *This plant is 'non-complying' with respect to:*
 - o *Not meeting the standards (condition given in the consent attached as Annexure R-8, page 2966-2971 of earlier report submitted on 16th January 2019). In fact, at present this CETP is operating without valid consent of State Board as the consent granted was expired on 30.09.2018.*
 - o *Not utilizing effluent with high rate transpiration system (HRTS) as specified under condition 8 of the consent.*
 - o *Upgradation of CETP for ZLD and tertiary system (condition 20 and 21 of the consent).*
 - o *In addition, CETP-4 is not complying with the condition no. 9, 10, 11, 16, 22, 24 & 25 of the consent.*

CETP-5:

- *This plant is yet to be completed.*

CETP-6:

- *Consent to operate to this Plant under Section 25/26 of Water Act, 1974 and under Section 21 of Air Act, 1981 was granted on 27.02.2019 and is valid up to 31.01.2023 with the condition of zero liquid discharge with scientific arrangement for disposal of RO rejects to achieve the status of Zero Liquid Discharge (ZLD). The work for installation of Zero Liquid Discharge facility is yet to be started.*
- *This CETP is meant to treat the waste water being received from CETP 2, 3 (non-functional at the time of inspection on 10.11.2019) and 4 with a total installed capacity of 12.0 MLD.*
- *The CETP-6 is based upon physico-chemical, secondary biological treatment technology followed by Tertiary treatment facility. Tertiary treatment facility is comprised of Pressure Sand Filters and Activated carbon columns only. (At the time of surprise inspection on 21.11.2019, Pressure Sand Filters and Activated carbon columns were non-operational).*
- *As per consent granted to CETP-6; no waste water is to be disposed and it should be based on ZLD. However, it has been found that effluent wastewater from CETP-6 is being discharged and getting stored in a pool of temporary arrangement of earthen walls constructed on the bed of river Bandi itself.*
- *Neither run hour meters are provided nor any log book is maintained for operation of influent/effluent handling pumps installed with different units of CETP.*
- *The electromagnetic meter provision has been made after the equalization tank (in transfer line to flash mixer section), which is not appropriate location for capturing inflow of the plant. It should be installed at the inlet point of conveyance influent system (before Conduit Termination Pit or receiving inlet sump). Also, it is not being monitored through SCADA system at CETP-6.*
- *No correlation could be established between effluent coming from CETP-2, CETP-3 & CETP-4 into CETP-6 due to lack of appropriate flowmeters at proper location. It is very essential that the flow coming from the outlets of CETP-2, CETP-3 & CETP-4 be measured accurately at the inlet of CETP-6 with proper flowmeter to ensure that the same flow is being discharged into the inlet of CETP-6 especially when flexible pipes are being used and both CETPs are located far away and not in the same premise. There is no proper layout of piping systems/ signage at the plant, which can ascertain whether these pipes are coming from a particular treatment unit (e.g. CETP-2, CETP-4 etc.) or coming directly from the industrial units.*
- *Online effluent quality monitoring system is not being operated and maintained. Also, for exact metering of discharge water, outlet meter is to be installed into the discharge line of ACF & PSF section.*
- *The Programmable Logic Controller (PLC) based chemical dosing facilities have not been provided. During inspection, related*

operations are being performed manually by unskilled labor in an unscientific manner.

- *Record of Total Suspended Solids (inlet and outlet) and sludge drains etc. are not being maintained for primary clari-flocculator. In the absence of such monitoring efficiency of clarification of primary (chemical sludge) effective treatment could not be ascertained.*
- *As per technical design of this CETP, clarified water tank has not been provided before SBR.*
- *Designed/Original PLC based operation of SBR is not in use. Different operations of SBR section are controlled manually.*
- *Records of regular back washing of tertiary treatment units as well as replacement of sand filter media and activated carbon columns is not being maintained.*
- *Record of replacement of filter media is not available with CETP operator. It was reported that the media was replaced long back. Further, the result of treated effluent is clear indicator of poor efficiency of ACF & MGF.*
- *Sludge generation from CETP-6 unit is about 700 MT/month. Examination of the past data revealed that disposal of sludge is almost equal to daily generation. However, about 6750 MT sludge has been found stored at common sludge yard of CETPs at time of inspection, which is a clear indication that generation and disposal data provided in the record is not authentic. It was told that even more than 10000 MT of sludge have been stored in similar manner for a very long time, which is violation of provisions of Haz. Waste (M, H & TBM) Rules 2016. The Management of CETPs does not has any action-plan for the lifting & disposal of the stored sludge in prescribed time frame under H & OW (M & TM) Rules, 2016.*
- *Records of generation and disposed sludge are not being maintained in prescribed format.*
- *Filter Press has not been provided for dewatering of sludge.*
- *Bulk quantity of sludge was stored in shaded storage area. Sludge is also stored in open space as shades provided for storage of sludge are not of sufficient capacity.*
- *General house keeping all around sludge storage area was very poor. Even the yard site and other areas were becoming greenish due to spillage of sludge. The dried sludge was becoming air born with movement of vehicles.*
- *Accumulated (Stored) sludge in the yard would become a cause of severe environmental degradation & water pollution in that vicinity.*

- As per R.O., Pali, CETP authorities are not maintaining and sharing complete record of effluent treated, chemicals consumed, energy consumption, records of sludge disposal and disposal etc. They do not share such data on monthly basis which is violation of point no. 10 & 16 stipulated in the CTO order dated 27/02/2019.

- o The quality of treated effluent is not within the prescribed standards limit. For example, concentration of Chloride is 2560 mg/L and Fluoride is 3.78 mg/L which are noncomplying to the standards.

- o Observations made by the RSPCB in last few months reveal that quality of treated effluent from CETP-6 is not complying with respect to other parameters as well.

- o Also, online treated effluent quality monitoring analyzers were not in operation. o The working different treatment units at CETP-6 has been found poor. Also, Routine maintenance of the plant is very poor. Records related with routine engineering maintenance are not being maintained properly.

- o A lot of noise pollution occurs if D.G. sets are functioning. Intense noise was observed from compressor house. Acoustic enclosure for control noise level has not been provided.”

7. The Court Commissioner also made a surprise visit to CETP-6 on 21.11.2019 and has observed as follows:

“• Just after arrival at the plant, all incoming pipes coming to the inlet sump were running full of flow. However, just within 5 minutes, inlet flow from one of the pipes was stopped and flow was reduced in other pipes. It is felt that it was done intentionally to reduce the inflow. The flow meter reading was observed as 420 m³/hr. Surprisingly there was no variation observed in the flow meter during this time. Probably it is because it is placed at the wrong location to capture inlet flow or flowmeter might not be working accurately or it might have been calibrated to show a particular fixed range of flow only. It may be recalled that flowmeter was recording similar range of flow of (about 427 m³/hr) during the inspection on 10.11.2019 when there was low inlet flow observed as compared to that during the surprise visit on 21.11.2019. The difference in water level in inlet sump can be seen on both inspection dates.

- One additional flexible pipe line discharging raw influent into inlet sump has also been observed during the surprise visit which was not there during a visit on 10-11th November 2019. On enquiry, it was told that it is laid down from Punayata Industrial Area to inlet sump of CETP-6 to carry the industrial wastewater influent directly to CETP-6 without pretreatment in CETP-4, which is violation of the order of Hon'ble NGT Dated 26/05/2017.

- Samples were taken at inlet, just after secondary clarifier (ACF & PSF units) and at the outlet of CETP-6. Few critical parameters were tested in the Laboratory by the Commissioner. The results

were quite alarming as shown in Table 1. The analysis report of treated wastewater of CETP collected at the final outlet of CETP-6 indicates that six important parameters out of eight, which were tested, are exceeded much beyond the prescribed limit of design parameters. These are COD with observed value of 940 mg/L against the prescribed limit of 250 mg/L; Chloride value of 3757 mg/L against the prescribed limit of 1000 mg/L; Total Suspended solids (TSS) value of 155 mg/L against the prescribed limit of 100 mg/L; Oil and grease value of 30 mg/L against the prescribed limit of 10 mg/L. BOD₃ (at 27 °C) value of 320 mg/L against the prescribed BOD limit of 20 mg/L; The values of other parameters were found to be pH = 8.0 (within limit); Total Dissolved Solids = 11140 mg/L, Total Hardness = 280 mg/L. The detailed analysis report is given in Table 1.

- Immediately, observations were made at the outlet to get effluent flow data. It was further surprising to note that the flow meter reading of outflow which was observed as 124 m³/hr reduced to 111 m³/hr which was further reduced to 92 m³/hr within 3-4 minutes. The colour of effluent at the outlet was also changed very dramatically from dark green to pale yellow within 3-4 minutes. At the time of surprise inspection, the sudden change in outlet flow and its colour from dark green to pale yellow within 3 to 4 minutes shows that-

- o The outlet treated effluent flow was possibly diverted and some clear water of same TDS might be introduced.

- o The flow was possibly reduced by sludge decanting from secondary clarifier to reduce the surface over flow rate.

- o Chances of introduction of any bleaching agent (Like sodium hypochlorite etc.) in the outlet pipe at the time of inspection may not be ruled out.

- o As stated earlier, the sludge generation is out of limit so probably, a part of the sludge might be recirculated to raw water or equalization tank or somewhere in the process of flow through pipes, which might be one of the reason of high COD at the outlet.

- o The BOD is also too high at the inlet of CETP6, hence reduction is not as per the stipulated limits. The main cause of BOD might be that some waste water stream be fed directly to the pipe/stream coming from primary CETPs (CETP-4 or CETP-2).

- o As the treated water has high COD in the test samples taken during the surprise visit as shown in Table 1, it shows that the chemical treatment is ineffective. Probably only pH correction might have been done at the site using some acid. The parameter reduction is only due to settling of the sludge in the clarifiers etc. PSF/ACF are initially nonoperative at the time of sudden inspection and were operated partially after some time, it was not clear whether they were in line or NOT. There is no pressure gauge/flow monitoring device available in

PSF/ACF, which is essential in order to keep regular watch of working conditions of tertiary treatment units (basically it is only primary unit of tertiary treatment). Also at the time of sudden inspection, effluent at the outlet was having typical smell which was disappeared within 3-4 minutes at the time of inspection itself probably due to reduction in flow as stated earlier.

• *Above observations clearly shows that CETP-6 is ‘noncomplying’ with respect to:*

o Not meeting the effluent standards and several other conditions given in the consent.

o As per the technical data of CETP-6 provided at Annexure R-10 (page 2973-2977 of earlier report submitted to Hon. NGT on 16.01.2019). It is inferred that though this CETP-6 is designed based on raw water characteristics with BOD 700-1000 mg/L; COD 3000-3500 mg/L, Oil and grease 100 mg/L, the actual average values of these parameters at the inlet sump during the surprise visit has been found as 2360 mg/L (BOD); 4351 mg/L (COD); 460 mg/L (Oil & Grease) respectively (Table 1). These values are much higher than the designed values of parameters which clearly shows that the flow coming from CETP-2 and CETP-4 to inlet sump of CETP-6 is not complying the standards. Not only CETP-2 & CETP-4 are noncompliance with respect to their effluent (outlet) meeting requirement standards but also CETP-6 does not meet its input design parameters. CETP-3 was also found nonfunctional at the time of inspection.

o Similarly, CETP-6 does not meet its effluent design parameters standards as explained under item no. (iv) mentioned above (Table 1). It clearly indicates that the all CETPs are not complying with the standards.”

8. *The Court Commissioner has also made observations on the status of River Bandi (Jodhpur by-pass) from a site located at NH-62 Jodhpur By-pass Bridge (upstream location of the river in Pali town) where ditches/pools in the river bed were seen.*

9. *Channelization work was going on to separate out effluent of industrial wastewater with natural river flow. From the By-pass Bridge, ponding of industrial treated effluents were observed in large area.*

10. *It has been found that effluent wastewater from CETP-6 is being discharged and getting stored in the pools (4 Nos.) of temporary arrangement of earthen walls (Dhora) construction on the bed of river Bandi itself. As this storage facility is spread in the area of about 107650 m² without any lining, the possibilities of leakage and seepage of stored effluent from earthen pool into the river cannot be denied, in addition to its seepage into the groundwater. This is vulnerable to contamination of fresh water resources especially when it accumulates highly contaminated treated effluent as can be*

observed in sampling test results conducted by RSPCB on 11.11.2019.

11. Interestingly, the concentration of some of the parameters of the sample taken from the Cess Pool (located at back side of plot no. 18, PIA Pali) is of similar order of magnitude as was measured by the commissioner for a sample taken at the final outlet of CETP-6 (within the premise) on 21.11.2019 during his surprise visit.

12. The following concluding observations were made with respect to performance of the CETPs:

“ None of the CETPs is meeting the standards. These plants are ‘non-complying’ with respect to designed influent and effluent characteristics as described in section 6.0.

a. Not meeting the standards with respect to some parameters such as BOD, COD, Oil & Grease, Chloride etc.

b. The consent granted to CETP-2 for Collection, Generation, Reception, Storage of Chemical Sludge (Cat-34.3) @ 10 TPD was valid up to 31/07/2019.

c. CETP-4 is presently operational without any formal CTO letter because consent to operate under Water Act, 1974 was issued vide letter dated 26.11.2015 and the same was valid up to 30.09.2018. Agency has applied for renewal of consent to operate vide online application dated 30.06.2018. Agency has applied for renewal of consent to operate vide online application dated 30.06.2018.

d. Plantation in the CETP premises was not found adequate.

e. Untreated wastewater discharged from RIICO drain has been contaminating Bandi river. RSPCB should ensure that no industrial and sewage effluent is discharged into the river (even treated) and instead, it should be utilized by the industries as directed by the Hon’ble Tribunal vide its order dated 31.01.2019.

f. Six out of total eight parameters tested by the Commissioner during his surprise visit on 21.11.2019, have alarming values, much beyond the permissible one, in the effluent of CETP-6 at the outlet. Trade effluent after treatment by the CETPs do not meet the prescribed standards as was noticed during the surprise visit on 21st November 2019.

g. In fact, all the CETP units have been found as prolonged noncompliance of consent conditions. These plants are ‘non-complying’ with respect to designed influent and effluent characteristics, and Operation and Maintenance issues, such as chemical’s consumption, energy usage, handling, disposal and management of sludge, acoustic for D.G. sets etc. as described in Section 6.

h. The electromagnetic meter provision has been made after the equalization tank (in transfer line to flash mixer section), which is not appropriate location for capturing inflow of the plant. It has to be installed at the inlet point of conveyance influent system (before Conduit Termination Pit or receiving inlet sump).

i. The present tertiary treatment available at CETP-6 and provision of PSF & ACF at the plant is eyewash.

j. SCADA online monitoring system in any of the CETPs are non-functional.

k. As per the earlier CTO issued dated 23.03.2015, CETP trust, Pali was asked to install Reverse Osmosis (R.O.) Plant of adequate capacity supported with scientific arrangement for disposal of RO rejects to achieve the status of ZLD within 10 months to ensure compliance of E.C. conditions and consent conditions, which was not fulfilled and the earlier time frame given for installing ZLD system was expired in January 2016. The deadline to achieve the status of ZLD has been extended in the revised CTO upto 31.08.2020.

l. As per consent granted to CETP-6; no waste water is to be disposed and it should be based on ZLD. However, it has been found that effluent wastewater from CETP-6 is being discharged and getting stored in a pool of temporary arrangement of earthen walls (Dhora) constructed on the bed of river Bandi itself. The accumulated effluent received from the outlet of CETP-6 at Cess Pool (Dhora) is highly contaminated and has noncompliant quality as discussed in Table 2. The temporary and non-engineered structure of such kind would be vulnerable to both groundwater contamination and river Bandi due to seepage of stored effluent.

m. The Programmable Logic Controller (PLC) based chemical dosing facilities have not been provided at any of the CETPs. During inspection related operations are being performed manually by unskilled labor in an unscientific manner. In the absence of any surveillance and automated system, usage of appropriate chemicals with optimum dose for treatment cannot be ascertained.

n. Neither run hour meters are provided nor are any log book is maintained for operation of influent/effluent handling pumps installed with different units of CETP.

o. Accumulated (Stored) sludge in the yard has become a cause of severe environmental degradation & water pollution in the vicinity.

p. General house keeping all around sludge storage area was very poor. Even the yard site and other area were becoming greenish due to spillage of sludge. The dried sludge was becoming air born with movement of vehicles.

q. Examination of past data revealed that disposal of sludge is almost equal to daily generation and, if a large quantity of hazardous sludge is stored in yard and lying in open lagoon over the years, it clearly indicates that sludge is not being disposed at same rate as it is being generated. Sludge generation from CETP-6 unit is about 700 MT/month. Examination of the past data revealed that disposal of sludge is almost equal to daily generation. However, about 6750 MT sludge has been found stored at common sludge yard of CETPs at time of inspection, which is a clear indication that generation and disposal data provided in the record is not authentic. The Management of CETPs does not has any action-plan for the lifting & disposal of the stored sludge in prescribed time frame under H & OW (M &TM) Rules, 2016.

r. There is no pressure gauge/flow monitoring device available in PSF/ACF, which is essential in order to keep regular watch of working conditions of tertiary treatment units.

s. There is no proper layout of piping systems/signage at the plant, indicating details of inflows/outflows carrying out by the piping system. It is not clear whether some of these pipes are coming from a particular treatment unit (e.g. CETP-2, CETP4 etc.) or coming directly from the industrial areas.”

The Tribunal directed the CETP to pay further compensation of Rs. 10 crores for the damage to the environment to the CPCB. The State PCB was directed to impose compensation of Rs. 10 lac each against the non-compliant units.

12. In view of above background, question for consideration is further course of action.

13. In compliance of order dated 18.12.2019, an additional affidavit filed by the Additional Chief Secretary (ACS), Industries, on 31.01.2020, stating that interaction session was held with the local entrepreneurs and office bearers of the CETP foundation on 02.01.2020. A visit to the CETPs was undertaken on 03.01.2020. The deficiencies were found in CETPs 1,2, 3, 4 and 6. Further meetings were held on 10.01.2020, 13.01.2020 and 21.01.2020. The CETP operator was directed to prepare a time bound action plan to remedy the deficiencies pointed out by the Court

Commissioner, appointed by this Tribunal vide order dated 18.10.2019. The affidavit mentions the proposal to remedy the deficiencies in functioning of the CETPs in terms of suggestions of the Court Commissioner. Further mention is made to the action plans submitted by the Municipal Council, Pali, the District Industries Centre, Pali and the RIICO Limited, Pali.

14. The State PCB has filed its affidavit on 31.01.2020 in respect of compliance status by the industrial units. According to the affidavit, out of 569 industries, there were deficiencies in 95 for which show cause notices were given. Out of the industries having ETPs, two were closed. Nine were found closed. Further report of compliance with regard to environmental compensation and inspection of the remaining units will be given later. However, no further report has been filed even though 10 months have passed since filing of the above affidavit nor learned Counsel appearing for the PCB is aware of current factual position.

15. Affidavit filed by the Divisional Commissioner on 01.02.2020 purports to give the status of interaction with the concerned departments. The affidavit filed by the Collector on 01.02.2020 also mentions the dates of meetings held with the concerned departments.

16. The Respondent No. 5 (CETP Operator) has filed its affidavit on 14.02.2020 giving the action plan which was filed before the ACS, Industries. The synopsis of the work done mentions the disposal of sludge, SCADA online monitoring systems in the CETPs, SCADA for member units, electromagnetic flow meter, achievement of operational standards, appointment of technical advisor, implementation of ZLD at CETP unit 6, plantation in CETP. Status/Compliance report has also been filed with

regard to the implementation of suggestions of the Court Commissioner dated 18.12.2019.

17. From the above resume of proceedings, it is patent that **four independent fact-finding reports (dated 26.10.2016, 15.4.2018, 15.1.2019 and 27.11.2019) have shown continuous and rampant violation of industrial norms by the industries in discharging untreated effluents in water bodies or on land. This has resulted in contamination of water, damage to the soil and adverse impact on environment and public health. There is no authentic and updated status of compliance available.** The affidavit of the ACS Industries merely mentions proposal for remedial action. Same is the position of the affidavit of the CETP operator. The PCB has still not taken action against the polluting industries as per directions in order dated 18.12.2019. Review applications of the CETP Operator and the Industries Association, being Review applications 3 and 6 of 2020 were dismissed on 19.2.2020. Still, compensation of Rs.10 crore has not been deposited as per order dated 18.12.2019. IA 89/2020 has been filed for modification of order dated 18.10.2019 by the Rajasthan Textile Hand Processing Association with regard to environment compensation of Rs. 10 lacs against the non-compliant units on the ground that the compensation is exorbitant. IA 95/2020 has been filed by the CETP operator for review of direction to deposit Rs. 10 crores as compensation with the CPCB in terms of order dated 18.12.2019 on the ground of financial difficulties. The applications are untenable in view of the said order having attained finality, after dismissal of review applications and will stand rejected. The order dated 18.12.2019 is based on expert verification reports about the deficiencies in the functioning of the CETPs and violation of environmental norms by discharge of untreated effluents in the water bodies and in the soil. **The**

amount required to be deposited in terms of order dated 18.12.2019 be now deposited within one month, failing which the Tribunal will have no option except to take coercive measures under section 25 of the NGT Act read with section 51 CPC, which may include civil imprisonment of the office bearers of the management of the CETP.

The CETP will be at liberty to recover 50% of the compensation to be paid from its members proportionate to the load, if found viable. The recovery will be as per law, only from member units who exceeded the prescribed load. It is, however, made clear that the Tribunal is not concerned with the inter-se dispute of CETP and its members. CETP will, in any case, be liable to pay compensation, already determined irrespective of whether it recovers the amount from its members or not. **The State PCB must comply with directions in the order dated 18.12.2019 against concerned polluting units failing which coercive measures will have to be taken against the Member Secretary and Chairman of the PCB. The Chief Secretary, Rajasthan may look into their failure so far as inaction being result of collusion is not ruled out, in absence of any explanation during today's hearing. For default in payment by the erring units in question, State PCB and the District Magistrate, Pali must ensure disconnection of the electricity and water supply of the erring units. The compliance report may be filed by the CPCB, State PCB and the District Magistrate, Pali before the next date.**

Likewise, the Chief Secretary, Rajasthan must also comply with the direction in the order dated 18.12.2019 to deposit Rs. 20 crores with the CPCB within one month, failing which the Tribunal may have to take coercive measures. The State will be at liberty to recover the amount from the erring officers/units.

The amount recovered is to be spent for restoration of the environment as per restoration plan to be prepared in terms of this order.

18. We are also of the view that though the problem of water pollution by the textile and other industries in the area has been in issue first before the High Court and then before this Tribunal, for the last more than 15 years, the first order relied upon in the proceedings is the order of the High Court dated 9.3.2004 and non-compliance has continued, as already noted. There is thus need for stringent approach and continuous monitoring of directions already issued by this Tribunal at the ground level. While the Tribunal has determined interim environmental compensation on ad hoc basis, the final compensation needs to be assessed as per laid down parameters.

19. Having regard to the factual position noted above, we direct constitution of a Monitoring Committee to be headed by Justice Prakash Chandra Tatia, (former Chief Justice of Jharkhand High Court), presently stationed at Jodhpur, who is also heading another Committee for monitoring compliance of pollution norms at Jodhpur, in terms of recent order of this Tribunal dated 23.11.2020 in *OA 329/2015, Gram Panchayat ARABA vs. State of Rajasthan & Ors.* The Committee will also have as its members

- i. Nominee of CPCB
- ii. Nominee of State PCB
- iii. District Magistrate, Pali
- iv. Dr. Ajit Pratap Singh, Prof. BITS Pilani, District Jhunjhunu, Rajasthan

20. The State PCB will be the nodal agency for coordination and compliance. The District Magistrate may facilitate the functioning of the

Committee by providing logistics and such other facilities as may be necessary. The Chairman of the Committee will be entitled to remuneration/honorarium to be determined in consultation with the Chief Secretary, Rajasthan. It will be permissible to have consolidated remuneration for the task to be executed in *O.A. No. 329/2015* (supra), in the present matter as well as in *O.A. No. 34(THC)/2014, Digvijay Singh vs. State of Rajasthan & Ors.* wherein a separate order is being passed today. This will be payable out of the consent funds of the State PCB.

21. It will be open to the Committee to conduct proceedings by video conference, if so required. The Committee will be at liberty to associate any other independent Expert or Institution. The Committee may take stock of compliance of environmental norms with reference to status found in the earlier studies and the status which may be found on the ground now particularly with reference to orders dated 31.01.2019 and 18.12.2019 and other associated issues. The Committee may interact with all concerned stakeholders, including the villagers through their panchayats and give its recommendations for future course of action, including the final quantum of compensation to be recovered on "Polluter Pays" principles and plan for restoration. The Committee may hold its first meeting within one month and, after taking stock of the situation, may update the action plan within one month thereafter which may propose to remedy the ground situation within six months. The Committee may give its first action taken report as on 31.03.2021 before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. While furnishing the report to this Tribunal, a copy thereof may be furnished to the Chief Secretary, the Additional Chief Secretary, Industries, Rajasthan and other stakeholders, who are required to take remedial steps.

22. Any party aggrieved by the report can put forward its submissions to this Tribunal before the next date. The concerned authorities will be at liberty to carry out the recommendations of the Committee, if and to the extent there is no objection to such recommendations. It will no longer be necessary for the MoEF&CC and CGWA to appear in these proceedings till further orders.

List for further consideration on 20.04.2021.

A copy of this order be forwarded to Chief Secretary and Additional Secretary, Industries, Rajasthan, Justice Prakash Chandra Tatia, (former Chief Justice of Jharkhand High Court), now at Jodhpur, the CPCB, the State PCB, the District Magistrate, Pali and Dr. Ajit Pratap Singh, Prof. BITS Pilani, District Jhunjhunu, Rajasthan, MoEF&CC and CGWA by e-mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

December 07, 2020
Original Application No.32 (THC)/2014
(CWP No. 9503/2012)
(I.A. No. 89/2020&I.A. No. 95/2020)
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